BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.1329/2024

IN THE MATTER OF:-

ABDUL QADIR **...APPLICANT**

VERSUS

STATE OF UP & ORS. **...RESPONDENTS**

N.D.O.H. 19.02.25

INDEX

S No.	PARTICULARS	PAGE NO.
1.	Reply of Original Application U/s 14 and 15 NGT Act along with affidavits	1-15
2.	**Annexure-R5-6/1.** Copy of GST registration Certificate of respondent No. 5. Vide GST No. 09AACFF4838M1Z0	16-18
3.	**Annexure-R5-6/2** copy of Udyam Registration Certificate vide registration No. UDYAM-UP-01-0011362	19-21
4.	**Annexure R5-6/3.** copy of letter No. 5751 dated 20/02/2021 from The Office of The Directorate of Industries, Agra.	22
5.	**Annexure R5-6/4.** Copy of License from Labour department,	23

	Uttar Pradesh vide registration NO. U19PFA16003505 dated 07/02/2020	
6.	**Annexure R5-6/5.** Photographs of the area of Azad Nagar, Khandari, Agra	24-27
7.	**Annexure- R5-6/6.** Copy of plaint/order dated 28/10/2022 in civil suit No. 1265/2022 passed by Senior Civil Judge, Senior Division Fast track Court, Agra.	28-45
8.	**Annexure- R5-6/7.** Copy of order dated 31/05/2024 passed in Civil Suit No. 713/2024	46-51
9.	**Annexure- R5-6/8.** Copy of FIR bearing No. 37/2024 registered at PS New Agra	52-57
10.	Vakalatnamas	58-59

Delhi
Dated:18.01.2025

Respondent No. 5 & 6

Through

(Akhtar Shamim & Associates)
Advocates

Chamber No. F-314,
Karkardooma Courts, Delhi
9810034786
Advakhtar786@gmail.com

(1)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.1329/2024

IN THE MATTER OF:-

ABDUL QADIR **...APPLICANT**

VERSUS

STATE OF UP & ORS. **...RESPONDENTS**

N.D.O.H.19.02.25

REPLY/WRITTEN STATEMENT ON BEHALF OF THE RESPONDENT NO. 5 & 6, M/S FOOT FASHION OVERSEAS AND KAMAL AHMAD RESPECTIVELY.

MOST RESPECTFULLY SHOEWTH:-

PRELIMINARY OBJECTIONS:-

1. That the application filed by the applicant is not maintainable and rejected outrightly as the applicant has failed to disclose any instance on the part of respondent No. 5 & 6 to haveviolated any law relating to environmentnor the respondent No. 5 & 6 have done any water, air and noise pollution at the given places in the application by the applicant.
2. That the application filed by the applicant is not maintainable and liable to be dismissed as the respondent No. 5 & 6 are not having any concern with the property at Khasra No. 280/1, Sarjepur in front of turning point of Gali No. 4, Azad Nagar, Khandari, Agra and the

(2)

respondent No. 5 is not doing anything at Khasra No. 302, Sarjepur, Azad Nagar, Khandari, Agra and the property at Khasra No. 304/2, Sarjepur in front of turning point of Gali No. 4, Azad Nagar, Khandari, Agra is actually situated in Gali No. 5 instead of Gali No.4 as mentioned by the applicant in para No. 5 of the application which clearly shows that the applicant has filed the present application without having confirmation of violating any environmental law by the answering respondents rather he has shot an arrow in the dark.

3. That the application filed by the applicantis vague and without any substance and is liable to dismissed as the same has been filed with the sole motive to harass and humiliate the answering respondents specially the respondent No. 6 as the respondent No. 6 has given his premises situated at Khasra No. 304/2, Sarjepur, Gali No. 5, Azad Nagar, Khandari, Agraon rent to the respondent No. 5 who is running the business of assembling shoes therein and on the other hand the applicant and his family members have sold most part of their properties and they are having grudge against the respondent No. 6 and his family members as to why they are enjoying the fruits of their property.

4. That the application under reply has been filed by the applicant as a counter blast to the several litigations pending between them in the civil court District Agra, UP with regard to a part of a plot Khasra No. 304/2, Sarjepur, Azad Nagar, Khandari, Agra upon which the applicant and his family members are having evil eye and as such the said application is not maintainable is liable to be dismissed.

(3)

5. That the present application is not maintainable in view of the fact that the applicant is trying to use this Hon'ble Tribunal and Government Agencies which are impleaded as respondents in the present application as a toolto put pressure upon the respondent No. 6 to arrive at a settlement with regard to the dispute going on between them in the Civil Court at Agra which is not permitted under the law.
6. That the respondent No. 5 is running his business on a very small level which is evident from the fact that the respondent No. 5 is registered under the Udyam Scheme of the Ministry of Micro, Small and Medium Enterprises (MSME) which is not required to be run in the designated industrial area and as such the application under reply in not maintainable and is liable to dismissed. The copy of GST registration Form of respondent No. 5 bearing GST No. 09AACFF4838M1Z0 is attached herewith as **Annexure-R5-6/1**andits copy of Udyam Registration Certificate vide registration No. UDYAM-UP-01-0011362 is attached herewith as **Annexure-R5-6/2.**
7. That though the work which is being carried out by the respondent No. 5 falls within the white categoryand does not require consent from UPPCB still the respondent No. 5 has obtained the no objection certificate from The Office of The Directorate of Industries, Agra vide letter No. 5751 dated 20/02/2021 and also got issued the license from the labour department UP vide registration NO. UPFA16003505 dated 07/02/2020.The copy of letter No. 5751 dated 20/02/2021 and labour department registration NO. UPFA16003505 dated 07/02/2020 are attached herewith as **Annexure-R5-6/3&Annexure-R5-6/4**respectively.

(4)

8. That the application filed by the applicant is liable to be dismissed as the respondentNo.6 is not the only person in whose property the commercial activity is going on but there are hundreds of small scale and medium enterprises are functional in the area of Azad Nagar, Khandari, Agra where the properties in question are situated and if any action is taken only against the replying respondents on the basis of false and baseless complaints filed the applicant and his family members with ulterior motives, it would not fair treatment with them rather the same would be against the spirit of equality before law and equal opportunities to all citizens of India. The factum of running other concerns in the above area may be verified by the local authorities and the photographs attached with the reply also depictthe correct picture. The photographs of the concerned area are attached herewith for the kind perusal of this Hon'ble Tribunal as **Annexure R5-6/5.**

9. That the applicant has not approached this Hon'ble Tribunal with clean hands as in the property which is part of Khasra No. 305 Azad Nagar, Khandari, Agra and sold out to different persons who also using the same for commercial and industrial purpose but the applicant and his family members deliberately chose to file bogus complaints and the present application only against replying respondents just to harass them so that their livelihood is affected.

REPLY ON MARITS:-

1. That the contents of para No. 1 of the application are denied to the extent that the applicant is having his house at Khasra No. 305 at

(5)

Azad Nagar, Khandari, Agra UP and the same is a residential colony. It is submitted thatthe applicant is the nephew of the respondent No. 6 and residing at Wazirpura, Agra UP which is situated at about 8 kilometers from the premises in question and falsely claiming that he is also having a residential accommodation at Khasra No. 305, Azad Nagar, Khandari, Agra UP, however, the applicant and his family members are having a large plot at Khasra No. 305, Azad Nagar, Khandari, Agra UP which is lying vacant. It is further submitted that the applicant along with his family members are having evil eye on the plot which is the part of Khasra No. 304/2 situated at Village Sarjepur, Tehsil and District Agra UP measuring 800 sq. yards and as such the respondent No. 6 had to file a civil suit bearing No. 1265/2022 which is pending in the Court of Senior Civil Judge, Senior Division Fast track Court, Agra wherein the Civil Court has granted ex-parte stay to the respondent No. 6 thereby the defendants were restrained from interfering in the peaceful possession of the respondent No. 6 and his family members vide order dated 28/10/2022.It is further submitted that the younger brother of respondent No. 6 namely Sh. Abdul Rehman&Ors. had also to file a civil suit against the aunt (Bua) of the applicant and Agra Development Authority vide Civil Suit No. 713/2024 wherein the defendants were restrained from interfering in the peaceful possession of the respondent No. 6 and his family members vide order dated 31/05/2024. The copy of plaint/order dated 28/10/2022 in civil suit No. 1265/2022 passed by Senior Civil Judge, Senior Division Fast track Court, Agrais attached herewith as **Annexure- R5-6/6**and Order

(6)

dated 31/05/2024passed in Civil Suit No. 713/2024 is attached herewith as**Annexure-R5-6/7**.

2. That the contents of para No. 2 of the application are totally wrong and hence denied. It is submitted that the contents of para No. 2 of the preliminary objections may kindly be read as part of this para too as the same are not being repeated herein for the sake of brevity.
3. That the contents of para No. 3 of the application are totally wrong and hence denied. It is denied that the applicant is aggrieved by the running of the respondent No. 5 unit at the aforesaid three locations at the property of the respondent No. 6 which is illegal on two counts, firstly it has not obtained any permission like consent to operate from the UPPCB as required under section 21 of AIR (Prevention and Control of Pollution) Act 1981 and under section 25 of Water (Prevention and Control of Pollution) Act 1974and Secondly, it is running in the residential area of Azad Nagar, Khandari, Agra which is illegal in light of the various orders of the Hon'ble Tribunal as stated in the succeeding paragraphs. It is submitted that the contents of the preliminary objections may kindly be read as part of this para too as the same are not being repeated herein for the sake of brevity.
4. That in reply in para No. 4 of the application it is submitted that the applicant and his family members have tried their best to put pressure upon the respondent No. 5 and 6 and the family members of the respondent No. 6 to arrive at a settlement with regard to the dispute as mentioned in the earlier parasby filing false letters to different authorities and those contents are not being repeated herein for the sake of brevity. It is further submitted that on 22.02.2024 the

(7)

applicant along with his brothers namely Sohail, Adnan, one Daud S/o Sajid Husain and his father Sh. Afzal Husain caused injury to the respondent No. 6 at the Agra Civil Court premises when he along with his brother Rahman Ahmad went to attend the court case in the Ld. ADJ's court and an FIR bearing No. 73/2024 was registered against them at PS New Agra. It is further submitted that no coercive action has since taken by any authority against the respondent No. 5 & 6 as the authorities have not found any violation on their part. The copy of FIR bearing No. 73/2024 is attached herewith as **Annexure-R5-6/8.**

5. That the contents of para No. 5 of the application are denied to the extent that the representative of the respondent unit could not produce any permission from the competent authority to run the unit upon asking the same. It is submitted that the contents of foregoing paras and the preliminary objections may kindly be read as part of this para too as the same are no being repeated herein for the sake of brevity.

6. That the contents of para No. 6 of the application are totally wrong and hence denied. It is denied thaton the subsequent complaints, the UPPCB again inspected the premises of the Respondent Unit (branches at Khasra no. 304/2 and 280/1) on 01.03.2024 and again found the same to be operating with machines and without any permission from any authority. It is submitted that the UPPCB never found any environmental/Legal violation or doing pollution by the replying respondents at their premises. It is submitted that the contents of foregoing paras and the preliminary objections may kindly

(8)

be read as part of this para too as the same are no being repeated herein for the sake of brevity.

7. That the contents of para No. 7 of the application are totally wrong and hence denied. It is denied that in this regard the UPPCB vide letter dated 11.03.2024 informed the Vice Chairman Agra Development Authority aboutthe aforesaid inspections dated 17.01.2024 and 01.03.2024 and asked it to take necessary steps in this regard. It is submitted that the UPPCB has not mentioned in the said letters that it had found any environmental/Legal violation or doing pollution by the replying respondents at their premises.

8. That in reply of para No. 8 of the application it is submitted that the contents of previous para of this reply may kindly be read as part of this para too as the same are no being repeated herein for the sake of brevity.

9. That in reply to para No. 9 of the application it is submitted that the applicant and his family members have left no stone unturned to harass, humiliate and put pressure upon the respondent No. 5, respondent No. 6 and his family members to arrive at a settlement,by repeatedly filing false and baseless complaints against them with regard to the Civil dispute going on between them which is evident from the fact that the applicant, actuallywas not bothered regarding the environmental violation by the answering respondent but to level the scores by engaging the Government agencies and filing false and bogus complaints repeatedly and when he did not succeed in his design, he has filed the present application before this Hon'ble Tribunal.

तेजपाल सिंह

(9)

10. That in reply to para No. 10 of the application it is submitted that the contents of previous paraand other foregoing paras of this replymay kindly be read as part of this para too as the same are not being repeated herein for the sake of brevity.

11. That in reply to para No. 11 of the application it is submitted that the contents of previous para and other foregoing paras may kindly be read as part of this para too as the same are not being repeated herein for the sake of brevity.

12. That in reply to para No. 12 of the application it is submitted that the answering respondents are not doing anything at Khasra No. 302, Sarjepur, Azad Nagar, Khandari, Agra. It is further submitted that the construction at the above premises was done in year 1971 when the municipal laws were not enacted and so there was no occasion for the respondent No. 6 to comply with the building by lawswith regard to the above property.

13. That the contents of para No. 13 of the application are matter of record.

14. That the contents of para No. 14 of the application are matter of record.

15. That the contents of para No. 15 of the application are matter of record.

16. That the contents of para No. 16 of the application are totally wrong and hence denied. It is denied that the respondent No. 7 Torrent Power Limited has provided the electricity connections to the Respondent No.5 despite the same being illegal. It is submitted that

(10)

the respondent No. 5 is legal entity and being so the respondent No. 7 has provided the electricity connection to the respondent No. 5.

17. That the contents of para No. 17 of the application are totally wrong and hence denied. It is denied that there is any requirement for issuing any directions for closure/shift the respondent No. 5 and seeking Environmental Compensation against the Respondent Unit.

REPLY ON GROUNDS

A. That the contents of para A of the grounds of application are totally wrong and hence denied. It is denied that the respondent Unit is being allowed to run by authorities illegally despite not having any permission like CTO from UPPCB and no permission for running in residential area. It is submitted that the contents of para No. 5, 6 & 7 of preliminary objection may kindly be read as part of this para too as the same are not being repeated herein for the sake of brevity.

B. That the contents of paraB of the grounds of application are totally wrong and hence denied. It is denied thatrunning of Industry in residential area is always a source of pollution to the nearby residents including children and old age people. It is submitted that the contents of para No. 5, 6 & 7 of preliminary objection may kindly be read as part of this para too as the same are not being repeated herein for the sake of brevity.

C. That the contents of paraC of the grounds of application are totally wrong and hence denied. It is denied that in the absence of CTO there is no monitoring of Environment compliances and thus violation of Environmentallaws like safe disposal of effluents and

(11)

industrial waste etc. cannot be ruled out. It is submitted that the respondent No. 5 does not cause any pollution or create any type effluents and Industrial waste.

D.That the contents of paraD of the grounds of application are totally wrong and hence denied. It is denied thatin footwear industry, the main environmental impacts are release of waste Leather, Synthetic materials, chemicals like Cadmium, nickel, Dyes, Adhesives etc. and the volatile organic compounds (VOCs) and other solid waste, which in the absence of monitoring are released into Environment. It is submitted for the sake of repetition that none of the authorities found any violation on the part of replying respondents as they have not committed any illegality.

E.In reply to para E of the grounds of application it is submitted that citation as mentioned in the para under reply does not apply to the present application as both are having the different facts.

PRAYER

It is therefore most respectfully prayed that the application filed by the applicant may kindly be dismissed, being vague and frivolous, in the interest of justice.

Any other relief as it deems fit by the Hon'ble Tribunal in the present facts and circumstances, in favour of the replying respondents.

Delhi
Dated:18.01.2025

Respondent No. 5 & 6

Through

(AkhtarShamim& Associates)
Advocates

(12)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.1329/2024

IN THE MATTER OF:-

ABDUL QADIR **...APPLICANT**

VERSUS

STATE OF UP & ORS. **...RESPONDENTS**

AFFIDAVIT

I, Vishal Aggarwal partner of M/s Foot Fashion Overseas C6/5/5/1, in front of Gali No. 5, Azad Nagar, T P Nagar, Agra, UP 282002 aged about 41 years, presently at Delhi, do hereby solemnly affirm and declare as under:

1. That I am the partner of respondent No. 5 M/s Foot Fashion Overseas and being well and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.

2. That the accompanying reply/written statement of Original Application has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.

The Seal of the Oath Commissioner ★ Karkardooma Court, Delhi-110032 ★
Sl. No. 25/2024
SUJATA VERMA
Advocate Civil Distt. Court
03/06/2024 to 03/06/2026
12/25

(13)

3. The contents as stated above are true and correct to my knowledge and belief.

A. Shamim

DEPONENT

Verification

I identify the deponent who has signed thumb impression in my presence

It is verified at Delhi on this 21 JAN 2025 January, 2025 that the contents of the above affidavit are true and correct and nothing has been concealed therefrom.

DEPONENT

The Oath Commissioner ★ Karkardooma Court, Delhi-110032
Sl. No. 25/2024
SHILPA VERMA
Addl. Distt. & Sessions Judge
Delhi High Court
02/06/2020 to 02/06/2026
12/25

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Kushal Aggarwal
S/o, W/o, D/o, Sh. ..... R/o .....
Identified by Shri/Smt. Akhtar Shamim
has ... before me at Delhi
on 21 JAN 2025 at ... No. 12/25
that the contents of the affidavit which have been read over & explained to him/her are true & correct to his/her/knowledge.

Oath Commissioner KKD Court, Delhi

(14)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.1329/2024
IN THE MATTER OF:-

ABDUL QADIR **...APPLICANT**

VERSUS

STATE OF UP & ORS. **...RESPONDENTS**

AFFIDAVIT

I, Kamal Ahmad S/o Late Sh. Iqbal Ahmad C6/32C/4, Azad Nagar, Khandari, Agra, UP 282002, aged about 49 years, presently at Delhi, do hereby solemnly affirm and declare as under:

1. That I am the respondent No.6 and being well and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.

2. That the accompanying reply/written statement of Original Application has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the

The Seal of the Oath Commissioner ★ 10032 ★ Karkardooma Court, Delhi
Sl. No. 25/2024
SHILPA VERMA
App. by Delhi High Court
03/06/2024 to 02/06/2026

(15)

contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.

(Md. A. Shamim Adv.)

3. The contents as stated above are true and correct to my knowledge and belief.

21 JAN 2025

DEPONENT

Verification

It is verified at Delhi on this18th January,2025 that the contents of the above affidavit are true and correct and nothing has been concealed therefrom.

DEPONENT

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Kamal Ahmad
S/o, W/o, D/o, Sh. Iqbal Ahmad
Identified by Shri Akhtar Shamim
21 JAN 2025
that the contents of the affidavit which have been read over & explained to him/her are true & correct to his/her/its knowledge.
13/1/25
Oath Commissioner KKD Court, Delhi

The Seal of the Oath Commissioner ★ Karkardooma Court, Delhi-110032 ★
Sl. No. 25/2024
SHEETAL VERMA
Addl. Sessions Judge-01 (Central)
Karkardooma Courts, Delhi
Valid upto 02/06/2026
13/1/25

261

Annexure-R5-6/1 (16)

(Amended)

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :09AACFF4838M1Z0

1.	Legal Name	FOOT FASHION OVERSEAS			
2.	Trade Name, if any	M/S FOOT FASHION OVERSEAS			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	INFRONT OF GALI NO 5, 6C/5/5/1, AJAD NAGAR, T P NAGAR, AGRA, Agra, Uttar Pradesh, 282002			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	01/07/2017	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre Goods and Services Tax Act, 2017			

Signature

Name	Sanjay Chatterjee
Designation	Superintendent
Jurisdictional Office	Agra Sector-19
9. Date of issue of Certificate	23/12/2020

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 23/12/2020 by the jurisdictional authority.

(17)

Annexure A

सत्यमेव जयते

Details of Additional Place of Business(s)

GSTIN	09AACFF4838M1Z0
Legal Name	FOOT FASHION OVERSEAS
Trade Name, if any	M/S FOOT FASHION OVERSEAS

Total Number of Additional Places of Business(s) in the State 1

Sr. No.	Address
1	6C/5/3, AZAD NAGAR GALI NO.5 TRANSPORT NAGAR, AGRA, Agra, Uttar Pradesh, 282004

(18)

Annexure B

सत्यमेव जयते

GSTIN	09AACFF4838M1Z0
Legal Name	FOOT FASHION OVERSEAS
Trade Name, if any	M/S FOOT FASHION OVERSEAS

Details of Managing / Authorized Partners

1

Name	VISHAL AGARWAL
Designation/Status	PARTNER
Resident of State	Uttar Pradesh

2

Name	RUCHIR BANSAL
Designation/Status	PARTNER
Resident of State	Uttar Pradesh

3

Name	GAURAV BANSAL
Designation/Status	PARTNER
Resident of State	Uttar Pradesh

4

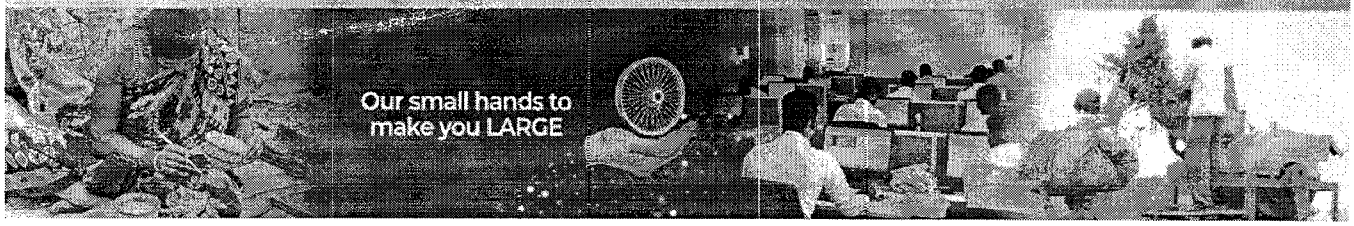
Name	ANKIT AGARWAL
Designation/Status	PARTNER
Resident of State	Uttar Pradesh

Annexure-R5-6/2 (19)

भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

MSME
सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

UDYAM REGISTRATION CERTIFICATE



UDYAM REGISTRATION NUMBER	UDYAM-UP-01-0011362
NAME OF ENTERPRISE	M/S FOOT FASHION OVERSEAS
TYPE OF ENTERPRISE*	MICRO (Based on FY 2019-20) (SMALL During FY 2018-19)
MAJOR ACTIVITY	MANUFACTURING
SOCIAL CATEGORY OF ENTREPRENEUR	GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	FOOT FASHION OVERSEAS

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	6C/5/5/1	Name of Premises/ Building	GALI NO. 5
Village/Town	AZAD NAGAR	Block	TRANSPORT
Road/Street/Lane	NAGAR	City	AGRA
State	UTTAR PRADESH	District	AGRA , Pin 282005
Mobile	9359963605	Email:	footfashionshoes@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	16/11/2010
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	16/11/2010

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	15 - Manufacture of leather and related products	1520 - Manufacture of footwear	15209 - Manufacture of other footwear n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION	17/03/2021

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from https://udyamregistration.gov.in & Date of printing:- 02/06/2022

For any assistance, you may contact:

1. District Industries Centre: AGRA (UTTAR PRADESH)

2. MSME-DI: AGRA (UTTAR PRADESH)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.champions.gov.in

Follow us @minmsme @msmechampions

BE A CHAMPION with the Ministry of MSME

भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

Udyam Registration Number : UDYAM-UP-01-0011362

Type of Enterprise	MICRO	Major Activity	Manufacturing
Type of Organisation	Partnership	Name of Enterprise	M/S FOOT FASHION OVERSEAS
Owner Name	M/S FOOT FASHION OVERSEAS	PAN	AACFF4838M
Do you have GSTIN	No	Mobile No.	9359963605
Email Id	footfashionshoes@gmail.com	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	16/11/2010	Date of Commencement of Production/Business	16/11/2010

Bank Details

Bank Name	IFS Code	Bank Account Number
BANK OF INDIA	BKID0007254	725430110000043

Employment Details

Male	Female	Other	Total
20	0	0	20

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2019-20	Micro	1501619.00	0.00	1501619.00	37904633.00	0.00	37904633.00	Yes	ITR - 3, 5, 6
2	2018-19	Small	1590045.00	1600000.00	0.00	57859685.00	0.00	57859685.00	Yes	ITR - 3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	FOOT FASHION OVERSEAS	6C/5/5/1	GALI NO. 5	AZAD NAGAR	TRANSPORT	NAGAR	AGRA	282005	UTTAR PRADESH	AGRA

Official address of Enterprise

Flat/Door/Block No.	6C/5/5/1	Name of Premises/ Building	GALI NO. 5
Village/Town	AZAD NAGAR	Block	TRANSPORT
Road/Street/Lane	NAGAR	City	AGRA
State	UTTAR PRADESH	District	AGRA , Pin : 282005
Mobile	9359963605	Email:	footfashionshoes@gmail.com

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	15 - Manufacture of leather and related products	1520 - Manufacture of footwear	15209 - Manufacture of other footwear n.e.c.	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	No
Are you interested to get registered on TReDS Portals(one or more)	No
District Industries Centre	AGRA (UTTAR PRADESH)
MSME-DI	AGRA (UTTAR PRADESH)
Date of Udyam Registration	17/03/2021

Date of Printing	02/06/2022

Annexure R-5&6/3

(22)

कार्यालय : उपायुक्त उद्योग, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, आगरा।

पत्रांक 575 / जि0उ0एवंउ0प्रो0के0 / आगरा / प्रदूषण अनापत्ति / दिनांक :– 20.2.24

श्री विशाल अग्रवाल (पार्टनर)
मैसर्स फुट फैशन ओवरसीज
म0नं0–6सी / 5 / 5 / 1, आजाद नगर
जनपद–आगरा।

विषय :– अनापत्ति प्रमाण पत्र।

उपरोक्त विषयक अपने आवेदन तथा शपथ–पत्र दिनांक 5.2.24 का सन्दर्भ लें। आपके आवेदन पत्र पर विचार किया गया तथा अवगत हों कि उद्योग के पर्यावरण प्रदूषण के दृष्टिकोण से निम्नलिखित शर्तों के अधीन अन्तिम अनापत्ति प्रमाण पत्र निर्गत किया जा रहा है :–

क.	कार्य स्थल	:–	म0नं0–6सी / 5 / 5 / 1, गली नं0–5, आजाद नगर, जनपद–आगरा।
ख.	उत्पाद	:–	**Finished leather goods, conversion of finished without wet process**

इकाई उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक–G29267/C-4/सा0 62/2019, दिनांक 09.01.2019 द्वारा निर्गत Table-II White Category की 156 इकाईयों की सूची में क्रमांक 18 में अंकित है।

उपर्युक्त विषय वस्तु में किसी प्रकार के परिवर्तन करने पर पुनः अनापत्ति पत्र प्राप्त करना अनिवार्य होगा।

1. इकाई द्वारा उत्पादन प्रक्रियाओं तथा सहयोगी प्रक्रियाओं में किसी प्रकार के कोल / कोक, फॉसल फ्यूल का प्रयोग नहीं किया जायेगा और ना ही किसी प्रकार के प्रदूषित जल एवं वायु का उत्सर्जन किया जायेगा।
2. उद्योग के चारों ओर पर्याप्त हरित पट्टिका का विकास किया जायेगा।
3. आपकी इकाई आगरा ताज प्रतिबन्धित क्षेत्र में स्थित है। अतः किसी प्रकार के प्रदूषणकारी ईंधन अथवा डी0जी0 सेट का प्रयोग प्रतिबन्धित है।
4. इकाई की स्थापना एवं संचालन इस प्रकार से किया जाये कि पर्यावरण पर प्रतिकूल प्रभाव न पड़े और कोई भी क्रियाकलाप जनहित के प्रतिकूल नहीं होंगे।
5. रिहायशी क्षेत्र हेतु यह अनापत्ति प्रमाण–पत्र लागू नहीं होगा, साथ ही सन्दर्भित अनापत्ति उपरोक्त कार्य हेतु ही मान्य होगी तथा उद्योग स्थापना उपरान्त यह अनापत्ति स्वतः निरस्तनीय होगा।
6. इकाई की अनुपालन आख्या प्रत्येक माह अनिवार्य रूप से जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, आगरा को प्रेषित की जायेगी।
7. इकाई स्थापना / संचालन हेतु आवश्यकतानुसार शपथ–पत्र में वर्णित अन्य सम्बन्धित विभागों से अनापत्ति प्राप्त करनी होगी एवं माननीय न्यायालय के निर्देशों का पालन करना होगा।
8. इकाई संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड के नियमों का अनुपालन करना होगा।
9. इकाई में प्लास्टिक पॉलिथिन का प्रयोग करना प्रतिबन्धित होगा।
10. विद्युत भार 18 कि0वा0 तक के लिये प्रभावी होगा।

यह अनापत्ति प्रमाण पत्र जारी करने की तिथि से एक वर्ष के लिये वैध होगा तथा इनका उल्लंघन किये जाने पर स्वतः निरस्त माना जायेगा।

उद्योग निदेशालय
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र आगरा
उत्तर प्रदेश

उपायुक्त उद्योग
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र
आगरा

Annexure R5-6/4

23

Labour Department, Uttar Pradesh

LICENCE UNDER
SECTION 6 OF
THE FACTORIES ACT, 1948
FORM No. 3
[RULE 7, (1)]
(Registration and Licence to Work a Factory)

Registration No:- UPFA16003505
Old Registration No:-
Date Of Issue 07/02/2020

Licence is herby granted to **VISHAL AGARWAL** valid only for the premises described below for use as factory employing not more than 50 persons on any one day during the year and using motive power not exceeding 50 H.P. subject to the provisions of the Factory Act, 1948, and the rules made thereunder.

This licence shall remain in force till. 06/02/2021 unless further renewed.

Description of the Licenced Premises

The licenced Premises shown on plan no. SPR00007932 dated. 07/02/2020 are situated in FOOT FASHION OVERSEAS, 6C/5/5/1 AZAD NAGAR OPPOSITE GALI NO.5 TRANSPORT NAGAR,AGRA,282002, District :- Agra and consist of the buildings shown on approved site plan.

Validity

Valid From	Valid Till	Fee
07/02/2020	06/02/2021	

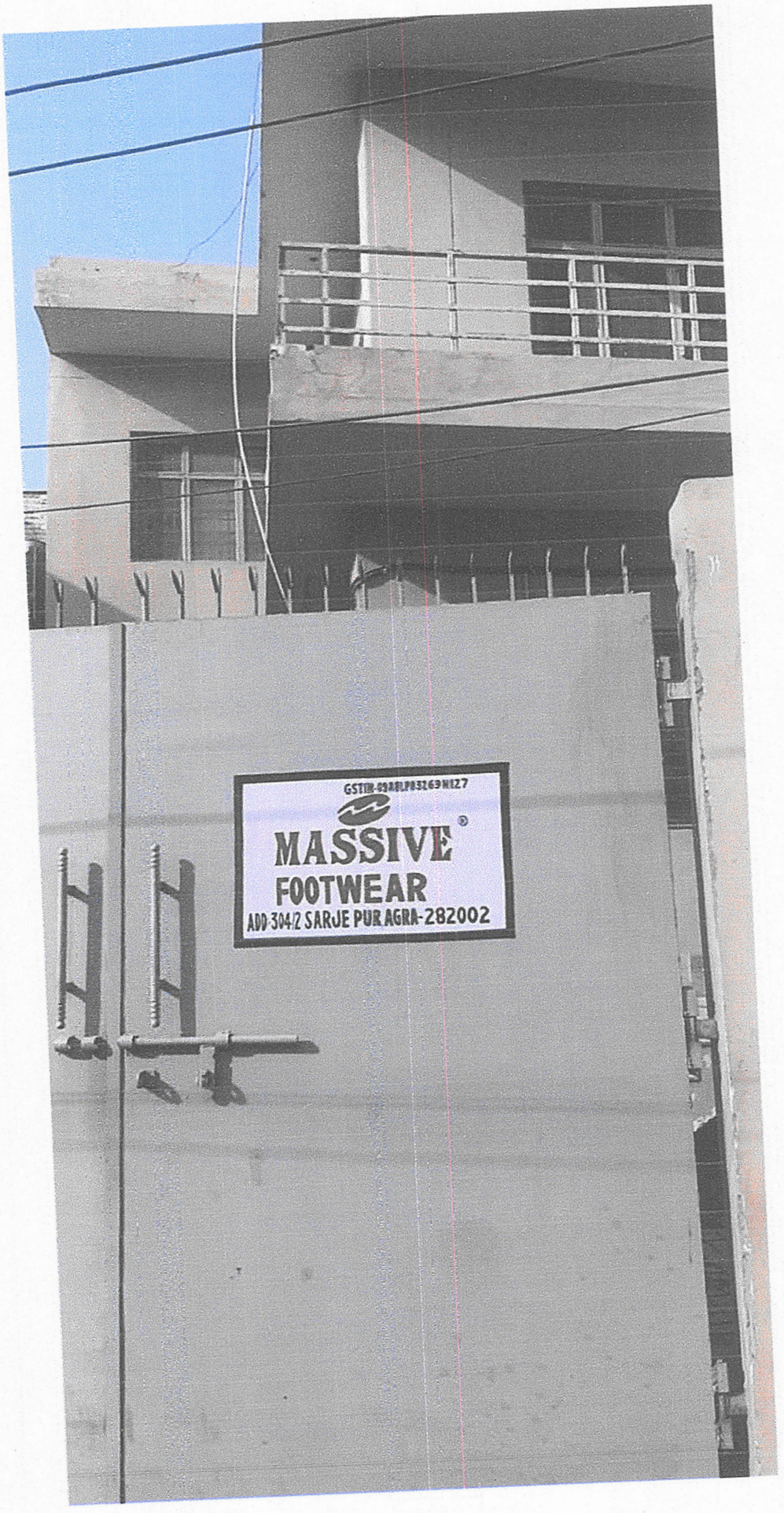
Issued on the behalf of the Directorof Factories, Uttar Pradesh

Note:

1. This is a computer generated licence, hence, no signature is required.
2. This licence may be verified from the website of the Labour Department, Govt. of UP -www.uplabour.gov.in
3. This licence is issued solely on the basis of the information submitted by the applicant. The Labour Department does not undertake responsibility for the correctness of the information contained herein.
4. This license shall remain in force subject to validity of NOC from Fire Deptt. and U.P. Pollution Control Board during the entire period of this license.
5. For Major Accident Hazardous Factories, renewed license shall remain valid till as per validity of Safety Audit Report.

Annexure-R5-6/5
(24)

(25)


GSTIN-09ABLPB3269N1Z7
MASSIVE®
FOOTWEAR
ADD-304/2 SARJE PUR AGRA-282002

(26)

(27)

GSTIN:09APJPS0538L1Z
M/S DEVSONS
· FOOTCARE ·
ADD 304/2 AZAD,
NAGAR KHANDARI AGRA

(1)

Annexure-R5-6/6

राजवीर सिंह सिकरवार (28)

एडवोकेट

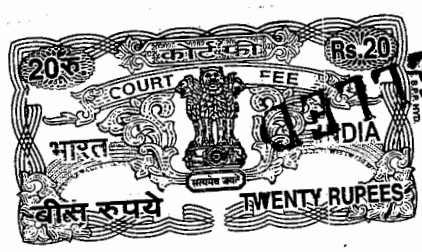
कार्यालय:

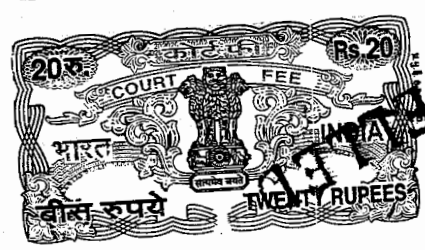
गेट नं0 2 के पास,

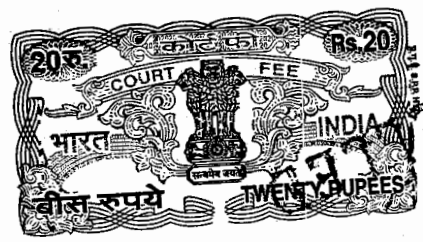
सिविल कोर्ट, आगरा।

रजि0 सं0.3908/89

मो0 नं0 9359362430







नकल सवाल का नम्बर व दिनांक	नकल सवाल तैयार होने का दिनांक	नकल सवाल जारी करने का दिनांक	हस्ताक्षर
20/02/24 ~~15/2/24~~ CIVIL (राकेश कुमार)	पन्द्रह फरवरी 2024 15.2.24	15.2.24	

(30)

In the Court of Civil Judge (S.D.), Agra

O. S. No. 1265 /2022

1. Mohd. Farhan
2. Abdul Rehman

Both son of Late Iqbal Ahmed.

Both R/o. 6C/32C/4, Azad Nagar, Khandari, Agra.

3. Shah Faisal
4. Shah Nawaj

Both sons of Late Akhlakh Ahmed.

Both R/o. 23/463A/1, Wazirpura, Agra.

...Plaintiffs

Vs

1. Afzal Hussain, son of Late Shaukat Hussain,

R/o. 23/8, Paliwal Park, Wazirpura, Agra.

2. Smt. Sultana Begum, wife of Late Maqsad,

daughter of Late Shaukat Hussain,

R/o. 71, Bahar Saiya Gate, Jhansi.

3. Bantu Kumar, son of Shri Ravhuvar Dayal,

R/o. 6C/67, Azad Nagar, Khandari, Agra.

..Defendants

(31) 4 of 3

2

Sir,

The plaintiffs submit as under: -

1. That Shri Mustaq son of Shri Willayat Hussain was owner in possession of the land Khasra No. 280/2M, 297M, 298M, 304M, situated at Gram Sarjepur, Tehsil & District Agra. Shri Brij Nandan Lal son of Babu Raja Ram & Shri Triloki Nath son of Shri Kishan, R/o. Madia Katra, Agra transferred their land of Khasra No. 280/2, 297/1, 298/1, 304/2, 540/5, situated at Mauza Sarjepur, Tehsil & District Agra to Shri Mustaq Hussain vide registered sale deed dated 23.5.1961 for a valuable sale consideration and delivered actual & physical possession to the purchaser. It is pertinent to mention here that area of Khasra No. 304/2 is 2 Bigha 3 Biswa in Mauza Sarjepur, which was transferred to Mustaq Hussain vide aforesaid registered sale deed dated 23.5.1961.

2. That during his life-time Mustaq Hussain divided his aforesaid land of Khasra No.304/2 alongwith the land of other Khasras amongst his five sons Shaukat Hussain, Aseer Ahmed, Iqbal Ahmed, Akhlakh Ahmed & Naseem

Shahzaman
Shahzaman

(32)

3

Ahmed. The said sons of Mustaq Hussain transferred mostly land of Khasra No.304/2 to many persons by sale deeds and now remaining land area 800 sq.yards in Khasra No.304/2, Mauza Sarjepur, Tehsil & District Agra is in possession of plaintiffs and legal heirs of Akhlakh Ahmed. Shri Shaukat Hussain and his legal heirs have transferred their share after mutual partition of Khasra No. 304/2 alongwith other share holders to different persons and they are in possession of their remaining land of Khasra No. 304/2. It is pertinent to mention here that Shaukat Hussain and his sons have included their remaining land of Khasra No.304/2 in land of Khasra No.305.

3. That the land of khasra No.305 area 11 Biswa is adjacent towards West side of Khasra No.304/2. The defendant No.1 Afzal Hussain's tenants Wazid Ali, Sageer Ahmed, Gulfam, Smt. Maya Devi are doing their business over part portion of Khasra No.305. The defendant No.1 is realizing rent from his above tenants. The said portion of Khasra No.305 is shown by letters 'C D E F G' in the

(33)

4

map attached with the plaint. In part portion of Khasra No.305, there exists a Kabristan, which is under the control & possession of the Muneera. The said Kabristan is shown by letters 'F G H I' in the map attached with the plaint.

4. That the plot area 800 sq.yards in Khasra No. 304/2, Mauza Sarjepur, Tehsil & District Agra, bounded as under:-

East - Land of Khasra No.302 (Abadi) & Land of Khasra No.303.

West - Land of Khasra No.305 of Afzal Hussain.

North- Rasta to ISBT.

South- Land of Khasra No.304/1, Pushp Vihar Colony.

The aforesaid property is hereinafter referred to as "the Property in Suit" and shown by letters 'A B C D E' in the map attached with the plaint. The plaint-map be treated as part of the plaint.

5. That the part portion of the property in suit is let out by the plaintiff with consent of other co-sharers to Sami Uddin, Hasan Ali, Bablu (Chakki Wala). The plaintiffs are

(34)

realizing rent from the aforesaid tenants. It is pertinent to mention here tht one tenant Salimuddin was also a tenant in the part portion of the property in suit and was doing business under the name & style 'Gulshan Service Station', who has surrendered his tenancy to the plaintiffs.

6. That the defendants are neither owner, nor in possession over the property in suit, but in the garb of land of Khasra No.305, the defendants are trying to encroach the property in suit illegally & unauthorisedly.

7. That the defendant No.3 Bantu Kumar purchased land area 167.22 sq.mts. in Khasra No.305, Mauza Sarjepur from defendant No.1 alongwith other persons on 22.1.2020 vide registered sale deed dated 22.1.2020, but map attached with the sale deed is of property in suit, because there exists no land of defendants between Kabristan and property of the defendants No.1 & 2 bearing Khasra No.305. The defendant No.3 is creating clouds over the title & possession of the plaintiffs' property in suit on the basis of said forged & fabricated

(35) L/(V)

6

sale deed. The said sale deed is void ab-initio, hence does not require its cancellation.

8. That the defendant No.3 is in collusion with other defendants and is trying to encroach the property of the plaintiffs in the garb of aforesaid sale deed.

9. That the defendant No.1 and other sellers of sale deed dated 22.1.2020 have no right to execute the sale deed in favour of the defendant No.3 in respect of the land, which is shown in the map attached with the sale deed. It is also pertinent to mention here that photographs affixed on the sale deed do not depict the correct position of the transferred plot.

10. That the land area of Khasra No.305 was 11 Biswa equivalent to 1267.75 sq.mts. The defendants constructed their property, which is let out to the aforesaid tenants, area of that property is approximately 1000 sq.yards, Kabristan land is approximately 700 sq.yards and 200 sq.yards left for road. In these circumstances the defendants are in use & enjoyment of more land than their actual land area i.e. 1267.75 sq.mts.

(36)

11. That on 24.9.2022 the defendants alongwith their supporters came to the property in suit and tried to dig, with intention to raise constructions thereon without any right, title & interest, but they could not succeed in their illegal attempt & motive due to protest of the plaintiffs and their supporters, but they left threat that they will come again with more force to take possession over the property in suit. The threat is still continuing.

12. That in these circumstances the plaintiffs have left with no option, but to file this suit to protect their property from the encroachers. If the injunction as prayed for is not granted to the plaintiffs, then the plaintiffs shall suffer irreparable loss and injury, which can not be compensated in terms of money.

13. That the cause of action for the suit arose on 24.9.2022 when threat was given to the plaintiffs by the defendants within the jurisdiction of this Hon'ble Court and this Hon'ble Court has jurisdiction to try & decide this suit.

14. That the valuation of the suit for the purpose of jurisdiction & court fee is fixed Rs.25,00,000/- being the

(37) 1(M) 5

8

tentative value of the property in suit and court fee is being paid on 1/5th thereon according to law for the relief of injunction.

Prayer

The plaintiffs, therefore, pray for the judgment & decree as under: -

A. A decree of permanent prohibitory injunction be passed in favour of the plaintiffs as against the defendants, restraining them from interfering in the title, possession, use & enjoyment of the plaintiffs over the property in suit either by raising any constructions thereon or by demolishing existing shops over the property in suit in any manner whatsoever.

B. Costs of the suit be awarded to the plaintiffs as against the defendants.

C. Any other relief; which the Hon'ble Court may deem fit & proper in the circumstances of the case, be passed in favour of the plaintiffs as against the defendants.

Shahfaisal

Through Shahnawaz

(38)

9

Details of the Property in Suit

Plot area 800 sq.yards in Khasra No. 304/2, Mauza Sarjepur, Tehsil & District Agra, bounded as under:-

East - Land of Khasra No.302 (Abadi) & Land of Khasra No.303.

West - Land of Khasra No.305 of Afzal Hussain.

North- Rasta to ISBT.

South- Land of Khasra No.304/1, Pushp Vihar Colony and shown by letters ' A B C D E' in the map attached with the plaint.

Verification:

Verified that the contents of paras No.1 to 12 of this plaint are true to our personal knowledge and those of paras No.13 & 14 are based on legal advice, which we believe to be true & correct.

Signed & verified at Agra on 20/12/22

Plaintiffs

PHOTOSTATE BY
Words about

Through

Plaintiffs

Counsel
(Anil Kumar Tiwari)

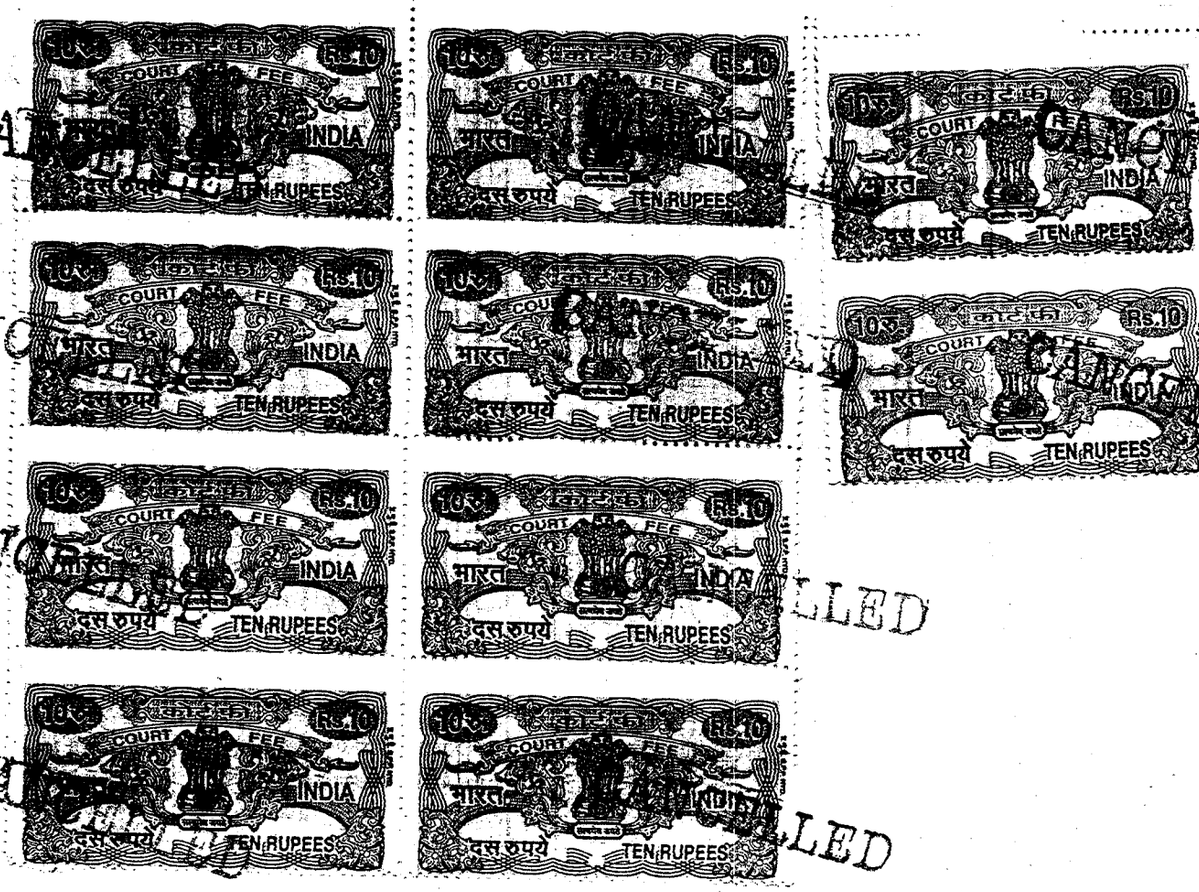
15/2/24

कोर्ट द्वारा टैक्स आईटम वसूला नं० 304/2

मो. फारूखान V/S अफजान हुसैन

ANIL KUMAR TIWARI
Advocate (Reg. No. 3715/91)
Chamber-Room No. 5
Agra Bar ... Building,
City

(39)



न्यायालय
डिस्ट्रीक
एवं
सेशन जज आगरा
उत्तर प्रदेश

उन्तीस अक्टूबर

22
29/10/22
CIVIL
हरपाल सिंह

2022

29/10/22 / 29/10/22 / RH

न्यायालय सिविल जज जू (सी०डि०)
FTC मऊरानी

· Civil ~~Suit~~ Suit No 1265/22

मो० अरहान — बनाम — ~~फकपल~~ दुबे

संलग्न ~~का मामले~~ आदेश दि० 28-10-22

(41)

न्यायालय सिविल जज(प्रवर खण्ड), आगरा

सिविल सूट संख्या 1265/22.

श्री. फरहान बनाम अफजल हुसैन

1— वाद का प्रकार P.P. नोटिस

2— वाद का मूल्यांकन 25,00,000/-

3— वाद को प्रस्तुत करने का दिनांक 25/10/22.

4— वादी के अधिवक्ता का नाम A.K. Tiwari Adv.

दिनांक:- 28/10/22

आज वाद प्रस्तुत हुआ। मुसरिम आज्ञा का अवलोकन किया गया।

आदेश हुआ कि वाद पंजीकृत हो। सम्मन प्रतिवादी को वास्ते प्रतिवादपत्र हेतु दिनांक 28/11/22 एवं तनकी हेतु दिनांक 5/12/22 के लिए जारी हो।

आवश्यक पैरवी 7 दिन में की जायें।

IIC सिविल जज(प्रवर खण्ड),
आगरा 28/10/22

28/10/22

IIC

28/10/22

28-10-22

पत्रावली स्थानान्तरित होकर प्राप्त हुई पेश होकर आदेशानुसार →

न्यायालय
डिस्ट्रीक
एवं
सेशन जज आगरा
उत्तर प्रदेश

मूलवाद सं0 1265/2022
मोहम्मद फरहान आदि बनाम श्री अफजल हुसैन आदि

28.10.2022

पत्रावली पेश हुई। पुकार पर वादीगण के विद्वान अधिवक्ता उपस्थित।

प्रार्थनापत्र 8ग समर्थित शपथपत्र 9ग पर वादीगण के विद्वान अधिवक्ता को एक पक्षीय रूप से सुना एवं पत्रावली पर उपलब्ध समस्त प्रपत्रों का अवलोकन किया।

प्रार्थनापत्र 8ग वास्ते अंतरिम निषेधाज्ञा वादीगण द्वारा स्वयं को सम्पत्ति खसरा प्लाट सं0 304/2 रकवा 800 वर्गगज स्थित मौजा सरजेपुर, तहसील व जिला आगरा, जो वर्तमान वाद की विवादित सम्पत्ति है, जिसे वादपत्र में साथ संलग्न नक्शें में अक्षर ए,बी,सी,डी,ई से दर्शाया गया है, का स्वामी काबिज बताते हुए प्रतिवादीगण को बजरिए अस्थायी निषेधाज्ञा निषेधित किये जाने हेतु प्रस्तुत किया गया है।

शपथपत्र 9ग में वादी के द्वारा कथन किया गया है कि श्री मुस्ताक पुत्र श्री विलायत हुसैन भूमि खसरा सं0 280/मि0 297मि0, 298मि0 304मि0 ग्राम सरजेपुर तहसील व जिला आगरा के स्वामी व काबिज दखील थे, जिसे श्री मुस्ताक हुसैन द्वारा पंजीकृत विक्रय विलेख दिनांक 23.05.1961 के माध्यम से क्रय किया गया तथा सम्पत्ति का वास्तविक व भौतिक कब्जा दखल भी प्राप्त किया गया। उल्लेखनीय है कि दिनांक 23.05.1961 को मौजा सरजेपुर में स्थित खसरा सं0 304/2 का रकवा 2 बीघा 3 विश्वा का विक्रय मुस्ताक हुसैन को किया गया था। खसरा सं0 305 रकवा 11 विश्वा की भूमि खसरा स0 304/2 के पश्चिम दिशा में लगी हुई है। प्रतिवादी सं0 305 के उक्त भाग पर प्रतिवादी सं0 1 अफजल हुसैन के किरायेदार वाजिद अली, सगीर अहमद, गुलफाम, श्रीमती माया देवी अपना व्यवसाय कर रहे हैं। खसरा सं0 305 के उक्त भाग को वादपत्र के नक्शें में अक्षर सी,डी,ई,एफ,जो से दर्शित किया गया है। खसरा सं0 305 के एक भाग में कब्रिस्तान मौजूद है, जो मुनीरा के कब्जा दखल में है। उक्त कब्रिस्तान को वादपत्र के नक्शे में अक्षर एफ,जी,एच,आई से दर्शित किया गया है। खसरा प्लाट सं0 304/2 मौजा सरजेपुर, तहसील व जिला आगरा की सीमाएं पूरब खसरा सं0 302(आबादी) व खसरा सं0 303 की भूमि, पश्चिम में अफजल हुसैन को खसरा 305 की भूमि, उत्तर-रास्ता आई0एस0बी0टी0 व दक्षिण खसरा सं0 304/1 पुष्प विहार कॉलोनी की भूमि के रूप में वर्णित हैं। विवादित सम्पत्ति के कुछ अंश को वादीगण द्वारा अन्य सह अंशधारियों समीउद्दीन, इसल अली, बबलू (चक्की वाला) की सहमति से किराये पर उठायी गयी है, जिसका किराया वादीगण प्राप्त करते हैं। उल्लेखनीय है कि सलीमुद्दीन नाम का एक किरायेदार भी विवादित सम्पत्ति के एक भाग पर बतौर किरायेदार आबाद था और "गुलशन सर्विस स्टेशन" के नाम से व्यवसाय करता था, जिसके द्वारा अपनी किरायेदारी वादीगण को समर्पित कर दी थी। प्रतिवादीगण न तो विवादित सम्पत्ति के स्वामी है और न ही कब्जा दखल में मौजूद हैं, परन्तु खसरा संख्या 305 की आड़ में वादीगण की विवादित सम्पत्ति पर अतिक्रमण कर घेरने की फिराक में हैं। प्रतिवादी सं0 3 बन्टू कुमार के द्वारा खसरा सं0 305 में 167.22 वर्ग मीटर भूमि प्रतिवादी सं0 1 से अन्य लोगों के साथ बैनामा दिनांक 22.01.2020 के माध्यम से क्रय की गयी है, परन्तु उक्त विक्रय विलेख में संलग्न नक्शें में वादी की विवादित सम्पत्ति को दर्शाया गया है। वास्तव में कब्रिस्तान एवं

(43)

क्रमशः 28.10.2022

प्रतिवादी सं0 1 व 2 की खसरा सं0 305 की भूमि के बीच में कोई भूमि मौजूद ही नहीं है। प्रतिवादी सं0 3 वादीगण की विवादित सम्पत्ति के स्वामित्व व कब्जे के बावत उक्त फर्जी व बनावटी बैनामा दिनांक 22.01.2020 की आड़ में गलतफहमी उत्पन्न कर रहा है। प्रतिवादी सं0 3 के द्वारा अन्य प्रतिवादीगण से साज करके कथित फर्जी बैनामा दिनांक 22.01.2020 की आड़ में वादीगण की विवादित सम्पत्ति को हड़पने का प्रयास किया जा रहा है। वास्तव में प्रतिवादी सं0 1 को प्रतिवादी सं0 3 के हक में दिनांक 22..01.2020 को बैनामा के नक्शे में दर्शित भूमि के संबंध को बैनामा निष्पादित करने का कोई हित व अधिकार नहीं था। कथित बैनामा में संलग्न नक्शें में दर्शायी गयी भूमि से विक्रीत भूमि की सही स्थिति दर्शित नहीं हो रही है। खसरा सं0 305 का कुल रकवा 11 विश्वा अर्थात 1267.75 वर्गमीटर है एवं प्रतिवादीगण के द्वारा लगभग 1000 वर्गगज भूमि पर निर्माण कायम कर किराये पर उठायी गयी है, लगभग 700 वर्गगज एरिया में कब्रिस्तान मौजूद है तथा 200 वर्गगज भूमि रास्ते के लिए छोड़ी गयी है। ऐसी दशा में जब प्रतिवादीगण खसरा सं0 305 के कुल रकवा 1267.75 वर्गमीटर भूमि से अधिक भूमि का पूर्व से ही उपयोग व उपभोग कर रहे हैं तब खसरा सं0 305 को अन्य भूमि कहाँ से आयी। प्रतिवादीगण नें अपने सहयोगियों के साथ दिनांक 24.09.2022 को विवादित सम्पत्ति पर पहुँचकर बिना किसी हित व अधिकार के निर्माण करने की नीयत से नीवं खोदने का प्रयास किया, परन्तु वादीगण व उनके सहयोगियों के प्रबल प्रतिरोध के चलते प्रतिवादीगण अपने अविधिक प्रयास में सफल नहीं हो सके, परन्तु पुनः आकर जबरन विवादित सम्पत्ति पर कब्जा करने की धमकी देकर चले गये।

ऐसी दशा में निवेदन है कि प्रतिवादीगण व उसके सहयोगियों को जरिए अस्थायी निषेधाज्ञा निषेधित किया जाए कि वह विवादित सम्पत्ति पर वादीगण के शांतिपूर्ण कब्जा दखल व उपयोग, उपभोग में कोई हस्तक्षेप तथा जबरन कब्जा करके निर्माण आदि कायम न करें।

वादीगण द्वारा अपने कथन के समर्थन में शपथपत्र 9ग के अनुलग्नक के रूप में कागज सं0 9ग/8 ता 13 से राजस्व अभिलेख यथा खसरा व खतौनी कागज सं0 9ग/14 ता 16 से बैनामा दिनांक 04.09.1968 की प्रति, कागज सं0 9ग/17 ता 20 लेखपाल आख्या मय नक्शा नजरी दाखिल की गयी है। सूची 11ग से कागज सं0 12ग/1 ता 4 से विक्रय विलेख दिनांक 23.05.1961 की सत्यप्रति, कागज सं0 13ग से नजरी प्लान बावत सरजेपुर की सत्यप्रति, कागज सं0 14ग स प्रतिलिपि खसरा ग्राम सरजेपुर, कागज सं0 15ग/1 ता 15 से विक्रय विलेख दिनांक 22.01.2020 की सत्यप्रति, कागज सं0 16ग/1 ता 7 से सूचना के अधिकार के तहत प्राप्त लेखपाल आख्या मय नक्शा नजरी व राजस्व नक्शा मौजा सरजेपुर दाखिल की गयी है। पत्रावली पर वादीगण की ओर से दाखिल उपरोक्त प्रपत्रों से यह तथ्य पुष्ट हो रहा है कि वादीगण के दादा मुस्ताक हुसैन के द्वारा पंजीकृत बैनामा दिनांकित 23.05.1961 के माध्यम से अन्य खसरों के साथ खसरा सं0 304/2 की भूमि क्रय की गयी और वादीगण के द्वारा सशपथ कथन

न्यायालय डिस्ट्रीक्ट एवं सेशन जज बलरामपुर उत्तर प्रदेश

क्रमशः 28.10.2022

किया है कि वे मुस्ताक हुसैन के पुत्रगण इकबाल अहमद व अखलाख अहमद के पुत्रगण है तथा वर्तमान में खसरा सं0 304/2 स्थित मौजा सरजेपुर तहसील व जिला आगरा की 800 वर्गगज भूमि वादीगण के स्वामित्व व कब्जा दखल में मौजूद है, जिसे वादपत्र के साथ संलग्न नक्शे में अक्षर ए,बी,सी डी,ई से दर्शाया गया है। पत्रावली पर मौजूद लेखपाल आख्या के अवलोकन से स्पष्ट है कि पक्षकारों के मध्य खसरा सं0 304/2 व 305 का विवाद मौजूद है तथा नक्शें में खसरा सं0 304/2 की भूमि से लगी हुई खसरा सं0 305 की भूमि दर्शित है। पत्रावली पर मौजूद बैनामा दिनांक 22.01.2020 के अवलोकन से स्पष्ट है कि उक्त बैनामा खसरा सं0 305, आजाद नगर, मौजा सरजेपुर के रकवा 167.22 वर्गमीटर भूमि के संबंध में प्रतिवादी सं0 1 व अन्य द्वारा प्रतिवादी सं0 3 बंटू कुमार के पक्ष में निष्पादित किया गया है। उक्त बैनामा में वर्णित दिशाओं में कहीं भी खसरा सं0 304/2 की भूमि नहीं दर्शायी गयी है, अपितु पूरब, पश्चिम व दक्षिण में विक्रेता की भूमि तथा उत्तर में निकास व रास्ता 40 फीट दर्शाया गया है। इस प्रकार प्रश्नगत बैनामा खसरा सं0 305 की भूमि के बावत निष्पादित किया गया है, जिसका प्रथम दृष्टया वादीगण की स्वामित्व खसरा सं0 304/2 की भूमि से कोई वास्ता सरोकार दर्शित नहीं हो रहा है। ऐसी दशा में वाद के तथ्य एवं परिस्थितियों को दृष्टिगत रखते हुए वादीगण का वादपत्र में दर्शित खसरा सं0 304/2 रकवा 800 वर्गगज भूमि के बावत की प्रथम दृष्टया मामला बनता हुआ प्रतीत होता है। यदि वादीगण के पक्ष में अस्थायी व्यादेश जारी नहीं किया जाता है और कथित बैनामा दिनांक 22.01.2020 की आड़ में वादीगण को विवादित सम्पत्ति से बदेखल कर दिया जाता है तो वादीगण का वाद प्रस्तुत करने का उद्देश्य विफल होने की सम्भावना है। ऐसी स्थिति में प्रतिवादीगण को एक पक्षीय रूप से जरिए अस्थायी व्यादेश निषेधित किया जाता है कि वे अग्रेम नियत तिथि तक वादपत्र के अंत में प्रदर्शित की गयी विवादित सम्पत्ति पर वादीगण के शांतिपूर्ण कब्जा दखल व उपयोग, उपभोग में हस्तक्षेप ना करें और न ही जबरन कब्जा कर निर्माण कायम करने का प्रयास करें।

वादीगण आदेश 39 नियम 3 सीपीसी की अनुपालना अविलम्ब करें। यह आदेश-39 नियम-3 सी0पी0सी0 का अनुपालन करने के बाद प्रभावी होगा। वादीगण पैरवी अन्दर तीन दिन करें। यदि पक्षकारों के मध्य इस वाद की विवादित सम्पत्ति को लेकर किसी अन्य न्यायालय द्वारा निषेधाज्ञा के संबंध में कोई आदेश पूर्व में पारित किया जा चुका है तो यह आदेश स्वतः निष्प्रभावी माना जायेगा। यदि अग्रिम तिथि पर वादीगण सूचीनामा 8ग पर गुणदोष पर सुनवाई करने हेतु उपस्थित नहीं होते हैं तो यह आदेश स्वतः निष्प्रभावी माना जायेगा। पत्रावली वास्ते निस्तारण 8ग दिनांक 14.11.2022 को पेश

28/10/2022
सिविल जज(सी0डि0)/
त्वरित न्यायालय,आगरा।

PHOTOSTATE BY
Words about

सत्य प्रतिलिपि

प्रधान प्रतिलिपिक
त्वरित न्यायालय आगरा
29-10-22

(45)

V.C.S. No. ... of ...

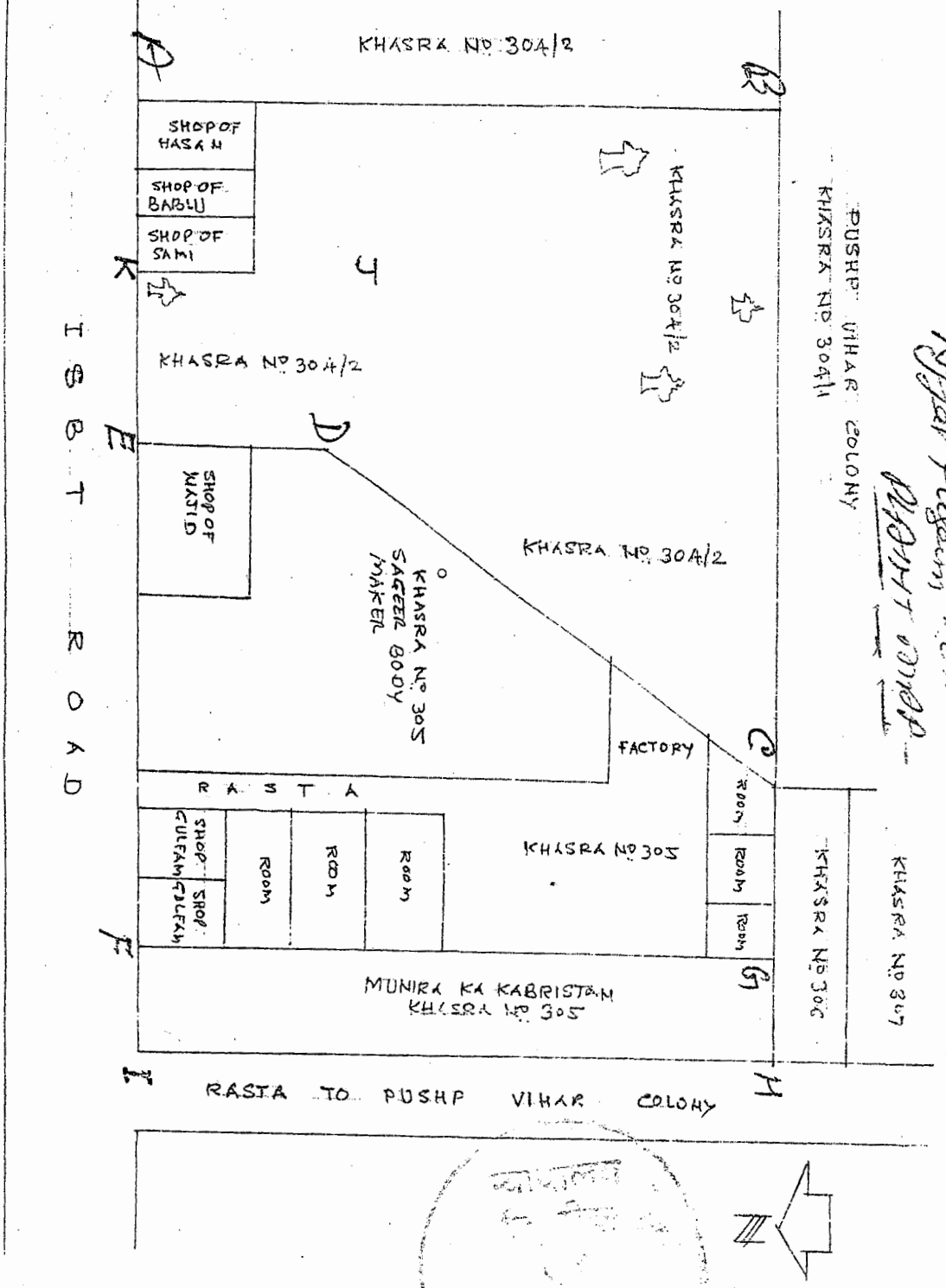
Declaration of Ramhari Roshlal

(A)

Plot of Khasra No. 304/2 ...

PUSHP VIHAR COLONY

KHASRA NO 304/1



PLAINTIFF

THROUGH

Ramesh Kumar Gupta

PHOTOSTATE BY ...

We ... about ...

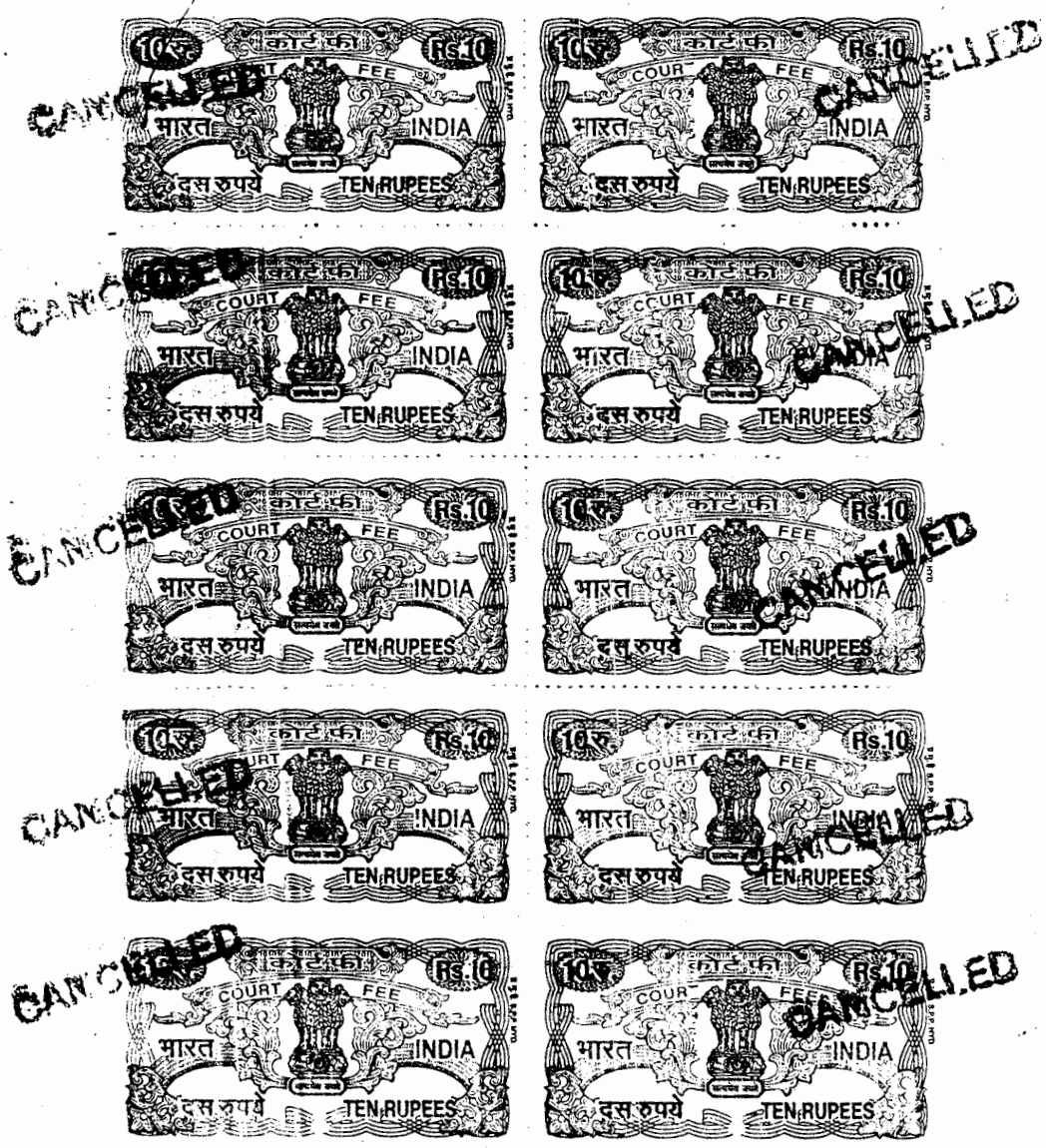
सत्य प्रतिलिपि

प्रधान प्रतिलिपिक
जिला न्यायालय आगरा
15/2/24

Annexure R5-6/7

(46)

SAJID A. QURESHI
Advocate
Reg. No. - 2406/15
Civil Court, Agra M - 7500299394
C.O.P. No. - 202246/21



न्यायालय
डिस्ट्रीक
एवं
उत्तर प्रदेश

36
03/7/24
CIVIL
(राकेश कुमार)

2024
06/7/24

06/7/24

42

न्यायालय लघुवाद न्यायाधीश आगरा

विविध वाद संख्या 713/2024

श्री अब्दुल रहमान उर्फ नन्हे आदि बनाम श्रीमती

सुलताना बेगम आदि

संलग्न वाद पत्रिका आदेश दिनांक 31-5-24

(48)

न्यायालय लघुवाद न्यायाधीश, आगरा।

सिविल वाद संख्या- 713/2024

श्री अब्दुल रहमान अहमद आदि बनाम श्रीमती सुल्ताना बेगम व अन्य

दिनांक:31.05.2024

पत्रावली पेश हुई। पुकार पर वादीगण के विद्वान अधिवक्ता उपस्थित हैं। वादीगण के विद्वान अधिवक्ता को सुना।

वादीगण की ओर से प्रार्थना पत्र 8ग प्रस्तुत कर माननीय न्यायालय से प्रार्थना है कि इस वाद के लम्बित रहने के दौरान अन्तरिम निषेधाज्ञा व्यादेश जारी कर प्रतिवादीगणए प्रतिवादी संख्या.2 के अधिकारी व कर्मचारियों को निषिद्ध किया जाये कि वे विवादित सम्पत्तियों पर वादीगण के स्वामित्व व कब्जे में किसी प्रकार का हस्तक्षेप व व्यवधान उत्पन्न न करें तथा प्रतिवादी संख्या.2 द्वारा प्रेषित नोटिसों दिनांकित 17ण्5ण्2024 के आधार पर वाट्रीयांण को उनकी विवादित सम्पत्तियों पर उनके शान्तिपूर्ण कब्जाए उपयोगए उपभोग में किसी प्रकार का अवरोध व व्यवधान उत्पन्न न करें। मुंसरिम आख्या के अनुसार कैवियेट दाखिल नहीं हैं।

वादीगण द्वारा, प्रार्थनापत्र 8ग के साथ संलग्न शपथपत्र 9ग में किये गये कथन संक्षेप में इस प्रकार हैं कि वादीगण के बाबा स्व. श्री मोहम्मद मुस्ताक हुसैन पुत्र श्री विलायत हुसैन गाटा संख्या-302, 303 एवं 304/2 स्थित मौजा सरजेपुर, तहसील व जिला आगरा के मालिक व काबिज थे। मौहम्मद मुस्ताक हुसैन ने अपने जीवनकाल में दिनांक 24.10.1971 को उपरोक्त गाटा संख्या-302 के जुज भाग, गाटा संख्या-303 तथा गाटा संख्या-304/2 के जुज भाग मौजा सरजेपुर, तहसील व जिला आगरा की हिबै वादीगण के पिता स्व. श्री इकबाल अहमद उर्फ इकबाल हुसैन उर्फ खान के हक में की थी। उपरोक्त गाटा संख्या-302, 303 एवं 304/2 तथा स्व. श्री मोहम्मद मुस्ताक हुसैन की अन्य कई सम्पत्तियों के सम्बन्ध में न्यायालय सक्षम प्राधिकारी, नगर भूमि सीमारोपण, नगर महापालिका, आगरा में वाद संख्या 5097/4522/1976-77 चला था। उक्त वाद का निस्तारण उपरोक्त न्यायालय द्वारा निर्णय दिनांकित 11.3.1980 द्वारा निर्णीत किया गया। उपरोक्त वाद में उक्त श्री मोहम्मद मुस्ताक हुसैन द्वारा वादीगण के पिता स्व. श्री इकबाल अहमद के हक में अपनी उपरोक्त सम्पत्तियों की उपरोक्त हिबै के किये जाने के तथ्य को स्वीकार भी किया गया। श्री मोहम्मद मुस्ताक हुसैन द्वारा अपनी उपरोक्त सम्पत्तियों की, की गयी हिबै के तहत उक्त हिबैशुदा सम्पत्तियों का स्वामित्व व कब्जा भी उक्त हियै के तहत श्री मोहम्मद मुस्ताक हुसैन द्वारा वादीगण के पिता स्व. श्री इकबाल अहमद को दिया गया और उपरोक्त हिबै के तहत हिबैशुदा सम्पत्तियों का स्वामित्व व कब्जा वादीगण के पिता स्व. श्री इकबाल अहमद द्वारा उक्त श्री मोहम्मद मुस्ताक हुसैन से प्राप्त किया गया। इस प्रकार उपरोक्त हिवै के तहत वादीगण के पिता श्री इकबाल अहमद, उक्त श्री मोहम्मद मुस्ताक हुसैन की उपरोक्त सम्पत्तियों के मालिक व काबिज हो गये। उपरोक्त गाटा संख्या-302 के एक भाग, मौजा सरजेपुर, तहसील व जिला आगरा का जो भाग उपरोक्त हिये के तहत यादीगण के पिता को प्राप्त हुआ था, उस पर वादीगण के पिता श्री इकबाल अहमद द्वारा उपरोक्त हेदै के पश्चात् भवन का निर्माण कराया गया और उक्त सम्पत्ति का आगरा में भवन तत्कालीन नगर महापालिका, संख्या-6 सी/32 सी/3 के रूप में वादीगण के पिता श्री इकबाल अहमद उर्फ इकबाल हुसैन के नाम में कर-निर्धारित भी हुआ जो कि आज तक प्रभावी है तथा गाटा संख्या-302 के एक भाग की शेष व गाटा संख्या-303 मौजा सरजेपुर, तहसील व जिला आगरा की जो भूमि वादीगण के पिता श्री इकबाल अहमद को उपरोक्त हिबे के तहत प्राप्त हुई थी, उक्त भूमि आज भी खुली भूमि व गढ्ढे के रूप में स्थित है। वादीगण के पिता अपने जीवन काल तक उपरोक्त भूमि के मालिक व काबिज रहे। उपरोक्त गाटा संख्या-304 का जुज भाग जो उपरोक्त हिबैनामे के तहत वादीगण के पिता श्री इकबाल अहमद को मिला था, उस पर उनके द्वारा भवन का निर्माण कराया गया जिसका नगर महापालिका आगरा में भवन संख्या 6 सी/32 सी/4 के रूप में वादीगण के पिता श्री इकबाल अहमद उर्फ इकबाल हुसैन के नाम से कर-निर्धारित हुआ। उक्त कर निर्धारण आज तक प्रभावी है। उपरोक्त गाटा संख्या-302 के एक भाग पर वर्ष 1970 से पूर्व से भवन निर्मित है जिसका नगर निगम आगरा द्वारा भवन संख्या-6 सी/32 सी/3, आजाद नगर, ट्रान्सपोर्ट नगर, खन्दारी,

न्यायालय डिस्ट्रिक एवं सेशन जज आगरा

हरीपर्यंत चार्ड, आगरा वादीगण के पिता इकबाल हुसैन पुत्र मुस्ताक हुसैन के नाम आगरा नगरै निगम, आगरा द्वारा आबैंटित किया गया है। उक्त सम्पत्ति नगर निगम आगरा में इकबाल हुसैन पुत्र मुस्ताक हुसैन के नाम दर्ज चली आ रही है। इसी प्रकार खसरा संख्या-304/2 के जुज भाग पर वादीगण के पूर्वजों ने भवन का निर्माण कराया जिसका बाद में नगर निगम आगरा भवन संख्या-6 सी/5/5/1 हरीपर्वत तृतीय, आगरा दिया गया जिस पर वादीगण का भवन वर्ष 1970 से पूर्व से निर्मित है। इसी प्रकार खसरा संख्या-280/2 मौजा सरजेपुर, आगरा के जुज भाग में वादीगण के पूर्वजों द्वारा लगभग 500 वर्ग गज भूमि पर वर्ष 1970 से पूर्व से भवन का निर्माण कराया गया जिसका नगर निगम आगरा द्वारा भवन संख्या- 6 सी/5/5 के, आजाद नगर, खन्दारी, हरीपर्वत वार्ड, आगरा आबंटित किया गया जो नगर निगम अभिलेखों में इकबाल हुसैन पुत्र मुस्ताक हुसैन के नाम दर्ज है। उपरोक्त वर्णित सम्पत्तियाँ जिनके नगर निगम नम्बर 6 सी/32 सी/4, 6 सी/32 सी/3, 6 सी/5/5/1, 6 सी/5/5 के वाकै आजाद नगर, खन्दारी, हरीपर्वत वार्ड, आगरा जो इस बाद में विवादित सम्पत्ति हैं, जिन्हें आगे 'विवादित सम्पत्तियों कहा जायेगा। वादीगण के पूर्वज मुस्ताक हुरीन ने खसरा संख्या-280/2, 297/1, 298/1, 304/2 व 540/2 वाकै मौजा सरजेपुर, तहसील व जिला आगरा को श्री बृजनब्दन लाल पुत्र बाबू राजा राम व त्रिलोकी नाच पुत्र श्री किशन से पैंजीकृत विक्रयपत्र दिनांकित 23.5.1961 से पर्याप्त प्रतिफल अदा कर कब्जा व दखल प्राप्त किया। उक्त क्रय की गयी भूमि का कुल क्षेत्रफल 7 बीघा, 19 विस्वा वाकै मौजा सरजेपुर, तहसील व जिला आगरा है। खसरा संख्या-302, 303 304/2 की अन्य कई सम्पत्तियों के सम्बन्ध में न्यायालय सक्षम प्राधिकारी नगर भूनि सीमारोपण, नगर महापालिका आगरा में याद संख्या 5097/4522/1976-1977 चला था, जिसका निस्तारण निर्णय दिनांक 11.3.1980 से हुआ। नगर भूमि सीमारोपण से अवमुक्त की गयी भूमि को उस पर स्थित निर्माणों के कारण सीलिंग विभाग द्वारा अर्जन से मुक्त किया गया था जिसका वितृत विवरण सक्षम प्राधिकारी नगर भूमि सीमारोपण आगरा द्वारा पारित आदेश दिनांक 11.3.1980 में वर्णित है। आदेश दिनांक 11.3.1980 के अनुसार गाटा संख्या-302 व 303 में तीन भवन काफी वर्ष पुराने बने हुए है जिनका निर्मित क्षेत्रफल 310.28 वर्ग मीटर है। उक्त तीनों भवनों के निर्मित क्षेत्र को 500-500 वर्ग मीटर अनुलग्नक भूमि दी जाये, तो कोई भी भूमि रिक्त नहीं है तथा इकबाल मोहम्मद पुत्र मोहम्मद मुस्ताक हुसैन को दिनांक 2.4.1971 से पूर्व ही अनुलग्नक भूमि के अन्तर्गत भूमि दी जा चुकी है। आदेश दिनांकित 11.3.1980 से स्पष्ट है कि वादग्रस्त सम्पत्तियों पर स्थित निर्माण वर्ष 1973 से पूर्व के हैं। यहाँ यह तथ्य वर्णित किया जाना आवश्यक है कि उत्तर प्रदेश शहरी नियोजन एवं विकास अधिनियम 1973 दिनांक 12.6.1973 से प्रभावी हुआ है, जबकि वादीगण के वादग्रस्त सम्पत्ति पर निर्माण उससे पूर्व के हैं। वादीगण के बाबा श्री मोहम्मद मुस्ताक हुसैन तया वादीगण के पिता श्री इकबाल अहमद उर्फ इकबाल हुसैन उर्फ खान की मृत्यु हो चुकी है। अपने जीवनकाल में वादग्रस्त सम्पत्ति के मालिक च काबिज वादीगण के पिता श्री इकबाल अहमद रहे और उनकी मृत्यु के पश्चात् वादग्रस्त सम्पत्तियों के स्वामी व काबिज एकमात्र रूप से यादीगण हैं, क्योंकि वादीगण के पिता श्री इकबाल अहमद ने वादग्रस्त सम्पत्तियों की मौखिक हिये अपने जीवनकाल में वादीगण को करते हुए वादग्रस्त सम्पत्तियों का स्वामित्व व कब्जा वादीगण को दे दिया और वादीगण ने वादग्रस्त सम्पत्तियों का स्वामित्व व कब्जा उक्त श्री इकबाल अहमद से उपरोक्त मौखिक हिवै के तहत प्राप्त कर लिया। वादीगण बहैसियत मालिक यादग्रस्त सम्पत्तियों का प्रयोग, उपयोग, उपभोग करते चले आ रहे हैं तथा किसी प्रकार का कोई अनधिकृत निर्माण वादीगण द्वारा नहीं किया गया है। वादीगण से उनके कुछ परिवारीजन सम्पत्तियों को लेकर रंजिश मानते हैं और दीवानी न्यायालय में उनके मध्य कई मामले लम्बित है जिनमें न्यायालय द्वारा अन्तरिम निषेधाज्ञा व्यादेश विवादित सम्पत्तियों के सम्बन्ध में पारित करते हुए वादीगण के शान्तिपूर्ण कब्जा, दखल एवं उपयोग में हस्तक्षेप करने से निषेधित किया गया है। अन्तरिम निषेधाज्ञा व्यादेश वाद संख्या 1265/2022 मोहम्मद फरहान बनाम् अफजाल हुसैन व सिविल अपील संख्या 150/2018 सलीमउद्दीन बनाम् इकबाल हुसैन आदि एवं मूल वाद संख्या 961/2018 कमाल अहमद आदि बनाम् नसीम अहमद आदि में पारित किये गये हैं तथा वाद संख्या 961/2018 में कोर्ट अमीन द्वारा दिनांक 24.9.2018 को अपनी आख्या भी वादग्रस्त सम्पत्तियों का निरीक्षण कर प्रस्तुत की गयी है। यह कि उपरोक्त मुकदमों में वादीगण के विपक्षीगण व प्रतिवादी संख्या- जब अपने विधि-विरुद्ध कार्यों में सफल नहीं हो सके, तो उन्होंने

(50)

प्रतिवादी संख्या-2 से मिलीभगत करके वादीगण के विरुद्ध आगरा विकास प्राधिकरण प्रतिवादी के समक्ष झूठी शिकायतें करना प्रारम्भ कर दिया और प्रतिवादी संख्या 2 ने बिना किसी दस्तावेजी साक्ष्य व च पत्रांक 342/डी/ मौके का निरीक्षण कराये, दुर्भावना से ग्रसित होकर पत्रांक 339/डी/अ.नि./23-24 दिनांक 17.5.2024, पत्रांक 340/ डी/अ.नि./24-25 दिनांक 17.5.2024, पांक 341/डी/ अ.नि./23-24 दिनांक 17.5.2024 अ.नि./24-25 दिनांक 17.5.2024 बिना किसी हक व अधिकार के निर्गत कर दिये गये। यहाँ यह तथ्य वर्णित किया जाना आवश्यक है कि भूखण्ड संख्या-280/1 से बादीगण को कोई वास्ता या सरोकार नहीं है। वादीगण द्वारा उपरोक्त नोटिसों का जवाब आपत्ति दिनांक 25.5.2024 को प्रतिवादी संख्या-2 के कार्यालय में प्रस्तुत कर दी गयी। इससे पूर्व भी वादीगण को परेशान करने के उद्देश्य से दुर्भावना से ग्रसित होकर वादीगण को झूठी शिकायतों के आधार पर नोटिस प्रेषित किये गये, जिनका जवाब आपत्ति वादीगण द्वारा 22.12.2023, 9.4.2024 व को प्रतिवादी 6.1.2024, 12.2.2024 संख्या-2 को दी गयी, लेकिन प्रतिवादी संख्या-2, वादीगण द्वारा दी गयी आपत्तियों को नजर अन्दाज करते हुए वादीगण की वादग्रस्त सम्पत्तियों को सील करने की निरन्तर धमकियों दे रहे हैं। वादीगण विवादित सम्पत्तियों में अपने-अपने परिवारों सहित निवास कर रहे हैं तथा अपने-अपने परिवारों का पालन-पोषण करने के लिए उनमें कारोबार भी कर रहे हैं। विवादित सम्पत्तियों के आस-पास व्यवसायिक गतिविधियाँ बरसों से चल रही हैं। वादीगण के विरुद्ध प्रतिवादी संख्या-2 द्वारा नोटिसबाजी दुर्भावना से ग्रसित होकर की जा रही है तथा विवादित सम्पत्तियाँ उ. प्र. शहरी नियोजन एवं विकास अधिनियम 1973 के अस्तित्व में आने से पूर्व से बनी हुई है तथा वादीगण के बाबा के नाम सन् 1965 में टेलीफोन नं. 72402 लगा था तथा विद्युत कनैक्शन भी सन् 1970 में लगे थे तथा नगर महापालिका में असेसमेंट भी बरसों पुराने हैं। प्रतिवादी संख्या-2 द्वारा जो उपरोक्त नोटिस दिनांकित 17.5.2024 प्रेषित किये गये हैं, वे विधि-विरुद्ध हैं। वादीगण द्वारा कोई अवैध निर्माण, जैसा कि प्रतिवादी संख्या-2 द्वारा प्रेषित नोटिसों में वर्णित है, नहीं कराये गये हैं, अपितु पुराने निर्माणों की मरम्मत आदि समय-समय पर करायी जाती रही। दिनांक 29.5.2024 को प्रतिवादी संख्या-2 के कुछ अधिकारी व कर्मचारी पुनः विवादित सम्पत्तियों पर आये और वादीगण को धमकी दी कि विवादित सम्पत्तियों से अपना सामान एक सप्ताह में हटा लो, नहीं तो इनको सील कर ध्वस्त कर दिया जायेगा। वादीगण द्वारा प्रतिवादी संख्या-2 के अधिकारी व कर्मचारियों से आदेश की प्रति माँगी गयी तो उन्होंने देने से इन्कार कर दिया और धमकी दी कि आदेश की प्रति विवादित सम्पत्ति को सील कर ध्वस्त करते समय दे देंगे। प्रतिवादी संख्या-2 के अधिकारी व कर्मचारियों को किसी प्रकार का कोई हक व अधिकार वादीगण को उनकी अपनी सम्पत्तियों से जबरदस्ती बेदखल करने का और रिहायशी भवन व व्यवसायिक स्थान को सील कर वादीगण को बेदखल करने का नहीं है। यदि प्रतिवादी संख्या-2, उनके अधिकारी व कर्मचारीगण वादग्रस्त सम्पत्तियों से वादीगण को बेदखल करने में सफल हो जाते हैं तो वादीगण को अपूर्णनीय क्षति होगी, जिसकी क्षतिपूर्ति धन के रूप में कराया जाना सम्भव नहीं है। वादीगण के पास प्रतिवादीगण के विरुद्ध अन्य कोई उपाय न होने के कारण, प्रतिवादीगण के विरुद्ध स्थायी व्यादेश के अनुतोष हेतु वादीगण को मजबूरन यह वाद अपनी सम्पत्तियों को सुरक्षित रखने हेतु माननीय न्यायालय के समक्ष प्रस्तुत करना पड़ रहा है। वादीगण का मामला प्रथम दृष्टया है और सुविधा का सन्तुलन भी वादीगण के पक्ष में है। यदि चाहा गया अनुतोष वादीगण को प्रदान नहीं किया जाता है, तो वादीगण को अपूर्णनीय क्षति होगी।

वादीगण द्वारा दस्तावेजीय साक्ष्य के रूप में शपथपत्र 9 ग के साथ अनुलग्नक के रूप में खसरा व खतौनी की सत्यापित प्रतिलिपि, मुस्ताक हुसैन के मृत्यु प्रमाण पत्र की छायाप्रति, बैनामा दिनांकित 06-06-1961 की सत्यापित प्रतिलिपि, नकल आदेश दिनांकित 11-03-1980 की सत्यापित प्रतिलिपि, विद्युत बिल की छायाप्रति, नगर निगम में कर अदायगी की रसीद की छायाप्रति, वाद संख्या 961/2018 से सम्बन्धित दस्तावेजों की सत्यापित प्रतिलिपि, नगर निगम असिसमेन्ट की सत्यापित प्रतिलिपि कार्यालय अपर नगर मजिस्ट्रेट (प्रथम) आगरा के आदेश दिनांकित 13-11-2017 की सत्यापित प्रतिलिपि, प्रभारी प्रवर्तन, आगरा विकास प्राधिकरण, आगरा द्वारा प्रेषित प्रार्थना पत्र दिनांकित 17-05-2024, प्रार्थना पत्र दिनांकित 25-05-2024 की छायाप्रति, प्रार्थना पत्र दिनांकित 06-01-2024 की छायाप्रति तथा अन्य प्रार्थना पत्रों की छायाप्रतियाँ दाखिल की गयी हैं।

Ab

विद्युत बिल अदायगी की रसीद की छायाप्रति, विद्युत बिल की छायाप्रति, आधार कार्ड की छायाप्रति, सूची 10ग से खसरा व खतौनी की पक्की नकल, विद्युत बिल अथवा विद्युत बिल अदायगी की रसीद की छायाप्रति, आधार कार्ड की छायाप्रति दाखिल की गयी है।

पत्रावली का अवलोकन किया गया। अवलोकन में पाया गया कि प्रस्तुत वाद इस आशय का योजित किया गया कि प्रतिवादी वादी के पूर्व से निर्मित निर्माण को ध्वस्त करना चाहते हैं। वादी द्वारा विभिन्न दस्तावेजीय साक्ष्य दाखिल कर दर्शाया है कि वादग्रस्त संपत्ति पर निर्मित निर्माण वर्ष 1970 एवं पूर्व का है। उनके द्वारा कई वर्षों की बिजली बिल की रसीद व अन्य दस्तावेज दाखिल किए हैं। प्रपत्र ए-13 में बिजली कनेक्शन दिनांकित 04-12-1972 दर्शाया है। यह साक्ष्य का विषय है कि उक्त निर्माण पर उत्तर प्रदेश अर्बन प्लैनिंग एंड डेवलपमेंट एक्ट, 1972 के प्रावधान लागू होते हैं या नहीं। इस स्तर पर अग्रिम अवकाश अवधि में वादी के पूर्व से निर्मित निर्माण के ध्वस्तीकरण से प्रस्तुत वाद का मंतव्य समाप्त हो जाएगा। अतः इस स्तर पर अग्रिम तिथि तक अस्थाई निषेधाज्ञा का आदेश निर्गत किया जाना न्यायोचित प्रतीत होता है।

आदेश

प्रतिवादीगण को अग्रिम तिथि तक वादग्रस्त संपत्ति में पूर्व से निर्मित निर्माण में वादी के शांतिपूर्ण अध्यासन में विधि विरुद्ध तरीके से हस्तक्षेप करने से निषेधित किया जाता है। यह आदेश, आदेश–39 नियम–3 सी0पी0सी0 का अनुपालन करने के उपरान्त प्रभावी होगा। यदि पक्षकारों के मध्य, इस वाद की विवादित सम्पत्ति को लेकर, किसी अन्य न्यायालय द्वारा निषेधाज्ञा के सम्बन्ध में कोई आदेश पूर्व में पारित किया जा चुका है, तो यह आदेश स्वतः निष्प्रभावी माना जायेगा। वादीगण, आदेश 39 नियम 3 सी.पी.सी. की पैरवी करे। वादी प्रार्थनापत्र 8ग के नोटिस की पैरवी अविलम्ब करे। पत्रावली वास्ते आपत्ति निस्तारण 8ग, दिनांक 22.07.2024 को पेश हो।

31/5/24

लघुवाद न्यायाधीश, आगरा।
सिविल जज (सी० डी०)

श्रीमान जी वादी द्वारा आदेश 39 नियम 3 CPC की तेरवी कर शपथपत्र दाखिल किया गया।

PHOTOSTATE BY
Words about

प्रधान लिपिक
न्यायालय आगरा
06/7/24

वादी कापी

Annexure R5-6/8

(52)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिंता के तहत)

1. District (जिला): आगरा
P.S. (थाना): न्यू आगरा Year (वर्ष): 2024
FIR No.(प्र.सू.रि. सं.): 0073
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 22/02/2024 19:32

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा दं सं 1860	147
2	भा दं सं 1860	323
3	भा दं सं 1860	504
4	भा दं सं 1860	506

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day (दिन): गुरूवार Date From (दिनांक से): 22/02/2024 Date To (दिनांक तक): 22/02/2024

Time Period (समय अवधि): पहर 5 Time From (समय से): 14:30 बजे Time To (समय तक): 14:30 बजे

(53)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 22/02/2024 Time (समय): 19:32 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 067 Date & Time (दिनांक और समय): 22/02/2024 19:32 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण, 01 किमी Beat No. (बीट सं.):

(b) Address (पता): दीवानी परिसर

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District(State) (ज़िला (राज्य)):

(54)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): श्री कमाल अहमद

(b) Father's Name (पिता का नाम) : स्व0 इकबाल अहमद

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1978

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	6C/32C/4 आजाद नगर ,हरि पर्वत,आगरा,उत्तर प्रदेश,भारत
2	स्थायी पता	6C/32C/4 आजाद नगर ,हरि पर्वत,आगरा,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9219859171

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

(55)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अफजाल हुसैन		पिता का नाम : स्व0 शौकत हुसैन	1. 23/8 वजीरपुरा ,हरि पर्वत, आगरा,उत्तर प्रदेश,भारत
2	सोहेल		पिता का नाम : अफजाल हुसैन	1. 23/8 वजीरपुरा ,हरि पर्वत, आगरा,उत्तर प्रदेश,भारत
3	अदनान		पिता का नाम : अफजाल हुसैन	1. 23/8 वजीरपुरा ,हरि पर्वत, आगरा,उत्तर प्रदेश,भारत
4	दाऊद		पिता का नाम : साजिद हुसैन	1. 23/8 वजीरपुरा ,हरि पर्वत, आगरा,उत्तर प्रदेश,भारत
5	कादिर		पिता का नाम : अफजाल हुसैन	1. 23/8 वजीरपुरा ,हरि पर्वत, आगरा,उत्तर प्रदेश,भारत

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू॰डी॰प्रकरण सं., यदि कोई हो):

S.No. UIDB Number

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी..... सेवा में श्रीमान थानाध्यक्ष महोदय थाना न्यू आगरा कमिश्नरेट आगरा श्रीमान जी मैं प्रार्थी कमाल अहमद उम्र करीब 46 वर्ष पुत्र स्व0 इकचबाल अहमद निवासी 6C/32C/4 आजाद नगर थाना हरीपर्वत मोबाइल नं0 9219859171 का मूल निवासी हूँ। आज दिनांक 22.2.24 को मै तथा मेरा सगा भाई रहमान अहमद उम्र करीब 40 वर्ष ADJ-13 मे चल रहे परिवाद गुलबानो बनाम अफजाल हुसैन आदि में तारीख दीवानी आगरा आया था समय करीब 2.30 बजे दोपहर मै तथा मेरा भाई रहमान उपरोक्त ADJ-13 न्यायालय के बाहर खडा था तभी विपक्षीगण अफजाल हुसैन उम्र 62 वर्ष पुत्र स्व0 शौकत हुसैन ,कादिर उम्र करीब 37 वर्ष ,सोहेल उम्र 35 वर्ष ,अदनाना उम्र करीब 31 वर्ष पुत्रगण अफजाल हुसैन निवासीगण 23/8 वजीरपुरा थाना हरीपर्वत आगरा तथा दाऊद उम्र करीब 30 वर्ष पुत्र साजिद हुसैन निवासी 23/8 वजीरपुरा थाना हरीपर्वत

(56)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

आगरा आये और अकारण मुझे मारने लगे तभी मेरा भाई रहमान बीच बचाव करने लगा तभी उक्त लोगों द्वारा उसके साथ भी मारपीट करने लगे जिससे मेरे चेहरे पर चोट आयी है तथा भाई की शर्ट फट गयी है। तथा जब काफी लोग आ गये तो उक्त लोग हम लोगों को गाली गलौच करते हुये जान से मारने की धमकी देकर भाग गये ।श्रीमान जी मेरे चोटे हैं डाक्टरी करवाकर विपक्षीगण उपरोक्त के विरुद्ध रिपोर्ट लिखकर कानूनी कार्यवाही करने की कृपा करें। हस्ताक्षर अपठित प्रार्थी कमाल अहमद उम्र करीब 46 वर्ष पुत्र स्व0 इकबाल अहमद निवासी 6C/32C/4 आजाद नगर थाना हरीपर्वत कमीश्नरेट आगरा MOB. 9219859171 नोटः- मै HM 660 संजय कुमार पीएनओ नं0 112830508 प्रमाणित करता हूँ कि नकल तहरीर हिन्दी वादी कम्प्यूटर चिक पर सही अंकित करायी गयी है। मूल तहरीर संलग्न मूल एफआईआर है।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है ।)

(1) **Registered the case and took up the investigation:** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): PS NEWAGRA(I (Inspector)) / 9454402753 **or** (या)

(2) **Directed (Name of I.O.)** (जांच अधिकारी का नाम): **Rank** (पद):

No. (सं.): **to take up the Investigation** (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) **Refused investigation due to** (जांच के लिए):

or (के कारण इंकार किया या)

(4) **Transferred to P.S.** (थाना): **District** (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)

R.O.A.C.(आर. ओ .ए .सी.)

(57)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name PS NEWAGRA
Rank I (Inspector)
No. 9454402753

302

₹2
NCT OF DELHI COURT FEE
DLCT043380012459O
04-SEP-2024

FIR No. .....C. No.....

U/S. .....

P. S. .....

IN THE COURT OF National Green Tribunal court No. 2

Suit / Appeal No. OA No. 1328/2024, IA No. 6031/24 JURISDICTION OF 202

In re:-

Abdul Qader & ors. Plaintiff(s) / Appellant(s) Or Petitioner(s) / Complainant(s)

VERSUS

State of UP & ors. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall Come that I / We Kamal Ahmad S/o Late Iqbal Ahmad R/O 6C/32C/4, Azad Nagar T.P. Nagar Road, Agra UP

The above named Resp. No. 6 do hereby appoint

SABINA PARVEEN
Enrl. No. D/11835/2023 Advocate
DELHI HIGH COURT
Ch. No. F-314,3rd Floor, Lawyers Chamber,
K.K.D. Court Complex, Shahdara, Delhi-32
Mobile : 8743917995
E-mail: fizakh0264@gmail.com

Akhlaq Alamin Adv. Ch. No. F-314, Karkardooma Court Delhi - 9810034786, advakhtar786@gmail.com

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me / us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

₹25 1759298 WELFARE FUND STAMP ADVOCATES' BAR COUNCIL OF DELHI TWENTY FIVE RUPEES

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will in for m the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

The fee settle is only for the above case and above Court. I/ We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.

IN WITNESS WHERE OF I/ We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on this 10th day of Jan 2025

Accepted subject to the terms of the fees.

Sabina Parveen

Advocate Advocate Client Client

I Identify The Signature/ Thumb Impression Of Below Mentioned Person, Who Has Been Signed In My Presence. The Client.

303

₹2
NCT OF DELHI COURT FEE
DLCT043380612459O
04-SEP-2024

FIR No. .....C. No.....

U/S. .....

P. S. .....

IN THE COURT OF National Green Tribunal Principal Bench Court No-2

Suit / Appeal No. OA No. 1329/2024 IA No. 603/24 JURISDICTION OF 202

In re:-

Abdul Qader Plaintiff(s) / Appellant(s) Or Petitioner(s) / Complainant(s)

VERSUS

State of UP & Ors. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall Come that I / We Vishal Aggarwal S/O Sh. Subhash Chander Aggarwal R/O A-307, third Floor, Aparna Paradise Apptt. Sector 16 B Anas Vikas Agra, UP.

The above named Respondent NO. 5 do hereby appoint

AKHTAR SHAMIM
Advocate
Enrl. No. D-157/96
Chamber No. F-314, Lawyers Chambers
Karkardooma Courts, Delhi-110032
Mobile No.: 9810344713,9810034786

SABINA PARVEEN
Enrl. No. D/11835/2023 Advocate
DELHI HIGH COURT
Ch. No. F-314,3rd Floor, Lawyers Chamber,
K.K.D. Court Complex, Shahdara, Delhi-32
Mobile : 8743917995
E-mail: fizakh0264@gmail.com

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me / us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will in for m the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

The fee settle is only for the above case and above Court. I/ We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.

IN WITNESS WHERE OF I/ We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on this 18th day of Jan 2025

Accepted subject to the terms of the fees.

Sabina Parveen

Advocate Advocate

Client Client

I Identify The Signature/ Thumb Impression Of Below Mentioned Person,
Who Has Been Signed In My Presence. The Client.

Gmail

Shamim Akhtar <advakhtar786@gmail.com>

(no subject)

1 message

Shamim Akhtar <advakhtar786@gmail.com> Thu, Jan 23, 2025 at 11:15 AM
To: "rkhuranalegal@gmail.com" <rkhuranalegal@gmail.com>

ABDUL QADIR.pdf

Dear Sir, Reply/WS in case titled Abdul Qadir Vs. State of Uttar Pradesh & Ors. OA No. 1329/2024 is attached